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Tuesday,  
3<sup>rd</sup> August, 2021  
12 Shravana, 1943 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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## RAJYA SABHA

*Tuesday, the 3<sup>rd</sup> August, 2021/12 Shravana, 1943 (Saka)*

*The House met at eleven of the clock,*

*MR. CHAIRMAN in the Chair.*

### PAPERS LAID ON THE TABLE

- I. **Notifications of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH)**
- II. **Report and Accounts (2019-20) of AIIA, New Delhi and related Papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Sarbananda Sonowal, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH), under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-

- (1) G.S.R. 145 (E), dated the 2<sup>nd</sup> March, 2021, publishing the National Commission for Indian System of Medicine (Annual Statement of Accounts, Submission of Annual Report and Other Reports and Statements) Rules, 2021.
- (2) G.S.R. 357 (E), dated the 1<sup>st</sup> June, 2021, publishing the National Commission for Indian System of Medicine (Submission of List of the Medical Practitioners) Rules, 2021.

[Placed in Library. For (1) and (2), See No. L.T. 4577/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH) Notification No. G.S.R. 146 (E), dated the 2<sup>nd</sup> March, 2021, publishing the National Commission for Homeopathy (Annual Statement of Accounts, Submission of Annual Report and Other Reports and

Statements) Rules, 2021, under Section 56 of the National Commission for Homoeopathy Act, 2020.

[Placed in Library. See No. L.T. 4578/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the All India Institute of Ayurveda (AIIA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4576/17/21]

### **Notification of the Ministry of Power**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Raj Kumar Singh, I lay on the Table, under Section 5, 6 and sub-section (1) of Section 59 of the Damodar Valley Corporation Act, 1948, a copy (in English and Hindi) of the Ministry of Power, Notification No. G.S.R. 106 (E), dated the 11<sup>th</sup> February, 2020, publishing the Damodar Valley Corporation (Salaries, Allowances and Other Conditions of Service of the Chairman, Members and Member-Secretary of the Corporation) (Amendment) Rules, 2020, along with Delay Statement.

[Placed in Library. See No. L.T. 4560/17/21]

### **I. Notifications of the Ministry of Corporate Affairs**

### **II. Report and Accounts (2019-20) of the Insolvency and Bankruptcy Board of India, New Delhi and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Rao Inderjit Singh, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Corporate Affairs, Notification No. G.S.R. 396 (E), dated the 9<sup>th</sup> July, 2021, publishing the Investor

Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2021, under sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 4483/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016, :-

- (1) No. IBBI/2020-21/GN/REG070 dated the 15<sup>th</sup> March, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2021.
- (2) No. IBBI/2021-22/GN/REG071 dated the 9<sup>th</sup> April, 2021, publishing the Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021.
- (3) No. IBBI/2021-22/GN/REG072 dated the 13<sup>th</sup> April, 2021, publishing the Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2021.
- (4) No. IBBI/2021-22/GN/REG073 dated the 27<sup>th</sup> April, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professional) (Amendment) Regulations, 2021.
- (5) No. IBBI/2021-22/GN/REG074 dated the 27<sup>th</sup> April, 2021, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professions Agencies) (Second Amendment) Regulations, 2021.
- (6) GSR 256 (E) dated the 9<sup>th</sup> April, 2021, publishing the Insolvency and Bankruptcy (Pre-packaged Insolvency Resolution Process) Rules, 2021.

[Placed in Library. For (1) to (6), See No. L.T. 4435/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act,

1949; Section 40 of the Cost and Works Accountants Act, 1959; and Section 40 of the Company Secretaries Act, 1980 :-

- (1) G.S.R. 415 (E), dated the 16<sup>th</sup> June, 2021, amending Notification No. G.S.R. 835 (E), dated the 3<sup>rd</sup> November, 2015, to substitute certain entries in the original Notification.
- (2) G.S.R. 408 (E), dated the 15<sup>th</sup> June, 2021, amending Notification No. G.S.R. 835 (E), dated the 3<sup>rd</sup> November, 2015, to substitute certain entries in the original Notification.

[Placed in Library. For (1) and (2), See No. L.T. 4436/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. 1 of June, 2021, dated the 21<sup>st</sup> June, 2021, notifying the timelines and other information for various activities for the conduct of Election to fill casual vacancy of the Eastern India Regional Constituency of the 13<sup>th</sup> Council, 2021, under Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. L.T. 4437/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:-

- (1) No. 1- CA(7)/196/2021, dated the 23<sup>rd</sup> June, 2021, publishing the Chartered Accountants (Amendment) Regulations, 2021.
- (2) No. 1-CA(7)/197/2021, dated the 8<sup>th</sup> July, 2021, publishing the Chartered Accountants (Amendment) Regulations, 2021.

[Placed in Library. For (1) and (2), See No. L.T. 4438/17/21]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) and (2) of Section 229 of the Insolvency and Bankruptcy Code (IBC), 2016:—

- (a) Annual Report and Accounts of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2019-20, together with the Auditor's

Report on the Account.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4434/17/21]

### **Notification of the Ministry of Science and Technology**

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Jitendra Singh, I lay on the Table, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980, a copy (in English and Hindi) of the Ministry of Science and Technology (Department of Science and Technology), Notification No. G.S.R. 67 (E), dated June 27 - July 3, 2021 (Weekly Gazette), publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Rules, 2021.

[Placed in Library. See No. L.T. 4581/17/21]

- I. Notifications of the Ministry of Finance**
- II. Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the Financial year 2020-21 and related papers**
- III. Report (2020-21) of SEBI, Mumbai and related papers**
- IV. Statement (2020-21) of Market Borrowings by Central Government**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pankaj Chaowdhary, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:-

- (1) G.S.R. 300 (E), dated the 29<sup>th</sup> April, 2021, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of 400<sup>th</sup> Birth Anniversary of Sri Guru Tegh Bahadur Ji) Rules, 2021.

- (2) G.S.R. 496 (E), dated the 19<sup>th</sup> July, 2021, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of 125<sup>th</sup> birth anniversary of Srila A.C. Bhaktivedanta Swami Prabhupada) Rules, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 4439/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) G.S.R. 176 (E), dated the 12<sup>th</sup> March, 2021, publishing the Securities and Exchange Board of India (Annual Report) Rules, 2021.
- (2) No. SEBI/LAD-NRO/GN/2021/09, dated the 16<sup>th</sup> March, 2021, publishing the Securities and Exchange Board of India (Research Analysts) (Amendment) Regulations, 2021.
- (3) No. SEBI/LAD-NRO/GN/2021/10, dated the 16<sup>th</sup> March, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2021.
- (4) No. SEBI/LAD-NRO/GN/2021/11, dated the 16<sup>th</sup> March, 2021, publishing the Securities and Exchange Board of India (Investment Advisers) (Second Amendment) Regulations, 2021.
- (5) No. SEBI/LAD-NRO/GN/2021/14, dated the 30<sup>th</sup> March, 2021, publishing the Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2021.
- (6) No. SEBI/LAD-NRO/GN/2021/16, dated the 26<sup>th</sup> April, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Second Amendment) Regulations, 2021.
- (7) No. SEBI/LAD-NRO/GN/2021/17, dated the 26<sup>th</sup> April, 2021, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2021.



- (8) No. SEBI/LAD-NRO/GN/2021/20, dated the 5<sup>th</sup> May, 2021, publishing the Securities and Exchange Board of India (Intermediaries) (Second Amendment) Regulations, 2021.

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. SEBI/LAD-NRO/GN/2021/23, dated the 5<sup>th</sup> May, 2021, publishing the Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2021, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

[Placed in Library. For (ii) to (iii) See No. L.T. 4446/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956; and Section 31 of the Securities Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/12, dated the 23<sup>rd</sup> March, 2021, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2021.
- (2) No. SEBI/LAD-NRO/GN/2021-25, dated the 10<sup>th</sup> June, 2021, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 4448/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- (1) No. IFSCA/2020-21/GN/REG009, dated the 31<sup>st</sup> March, 2021, publishing the International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2021.
- (2) No. IFSCA/2020-21/GN/REG010, dated the 31<sup>st</sup> March, 2021, publishing the International Financial Services Centres Authority (Finance Company) Regulations, 2021.

- (3) No. IFSCA/2020-21/GN/REG010, dated the 16<sup>th</sup> April, 2021, publishing Corrigendum to Notification No. IFSCA/2020-21/GN/REG010, dated the 31<sup>st</sup> March, 2021.
- (4) No. IFSCA/2020-21/GN/REG011, dated the 16<sup>th</sup> April, 2021, publishing the International Financial Services Centres Authority (Market Infrastructure Institutions) Regulations, 2021.
- (5) No. IFSCA/2020-21/GN/REG004, dated the 12<sup>th</sup> May, 2021, publishing Corrigendum to Notification No. IFSCA/2020-21/GN/REG004, dated the 20<sup>th</sup> November, 2020.
- (6) No. IFSCA/2021-22/GN/REG012, dated the 6<sup>th</sup> July, 2021, publishing the International Financial Services Centres Authority (Procedure for making Regulations) Regulations, 2021.
- (7) No. IFSCA/2021-22/GN/REG013, dated the 6<sup>th</sup> July, 2021, publishing the International Financial Services Centres Authority (Banking) (Second Amendment) Regulations, 2021.
- (8) No. IFSCA/2021-22/GN/REG014, dated the 6<sup>th</sup> July, 2021, publishing the International Financial Services Centres Authority (Bullion Exchange) (Amendment) Regulations, 2021.

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), issued under Section 29B of the Securities Contracts (Regulation) Act, 1956 read with sub-section (1) of Section (13) of the International Financial Services Centres Authority Act, 2019:-

- (1) No. IFSCA/2020-21/India INX/120, dated the 23<sup>rd</sup> December, 2020, regarding grant of renewal of recognition to the India International Exchange (IFSC) Limited for one year, commencing on the 29<sup>th</sup> day of December, 2020 and ending on the 28<sup>th</sup> day of December, 2021 subject to the conditions specified by IFSCA from time to time.

- (2) No. IFSCA/2020-21/India ICC/126, dated the 23<sup>rd</sup> December, 2020, regarding grant of renewal of recognition to the India International Clearing Corporation (IFSC) Limited for one year, commencing on the 29<sup>th</sup> day of December, 2020 and ending on the 28<sup>th</sup> day of December, 2021 subject to the conditions specified by IFSCA from time to time.
- (3) No. IFSCA/2020-21/NSE-IFSC/262, dated the 24<sup>th</sup> May, 2021, regarding grant of renewal of recognition to the NSE IFSC Limited for one year, commencing on the 29<sup>th</sup> day of May, 2021 and ending on the 28<sup>th</sup> day of May, 2022 subject to the conditions specified by IFSCA from time to time.
- (4) No. IFSCA/2020-21/NICCL/245, dated the 24<sup>th</sup> May, 2021, regarding grant of renewal of recognition to the NSE IFSC Clearing Corporation Limited for one year, commencing on the 29<sup>th</sup> day of May, 2021 and ending on the 28<sup>th</sup> day of May, 2022 subject to the conditions specified by IFSCA from time to time.

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/2020-21/GN/008, dated the 5<sup>th</sup> February, 2021, defining Qualified Financial Contract and designating certain financial contracts mentioned therein, as Qualified Financial Contract, issued under sub-section (a) of Section 4 of the Bilateral Netting of Qualified Financial Contracts Act, 2020.

[Placed in Library. For (v) to (vii) See No. L.T. 4461/17/21]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) Notification No. 26/2021-Customs (N.T.), dated the 4<sup>th</sup> March, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 5<sup>th</sup> March, 2021, along with Delay Statement.
- (2) S.O. 1068 (E), dated the 9<sup>th</sup> March, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.

- (3) S.O. 1207 (E), dated the 15<sup>th</sup> March, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (4) Notification No. 31/2021-Customs (N.T.), dated the 18<sup>th</sup> March, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 19<sup>th</sup> March, 2021.
- (5) Notification No. 32/2021-Customs (N.T.), dated the 24<sup>th</sup> March, 2021, amending Notification No. 31/2021-CUSTOMS (N.T.), dated the 18<sup>th</sup> March, 2021, to substitute certain entries in the original Notification.
- (6) S.O. 1419 (E), dated the 31<sup>st</sup> March, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (7) Notification No. 40/2021-Customs (N.T.), dated the 1<sup>st</sup> April, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 2<sup>nd</sup> April, 2021.
- (8) S.O. 1628 (E), dated the 15<sup>th</sup> April, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.
- (9) Notification No. 43/2021-Customs (N.T.), dated the 15<sup>th</sup> April, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 16<sup>th</sup> April, 2021.
- (10) S.O. 1728 (E), dated the 30<sup>th</sup> April, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001, to substitute certain entries in the original Notification.

- (11) Notification No. 46/2021-Customs (N.T.), dated the 6<sup>th</sup> May, 2021, determining the rate of exchange for conversion of certain foreign currency, given in the schedule therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 7<sup>th</sup> May, 2021.
- (12) S.O. 1857 (E), dated the 13<sup>th</sup> May, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001 to substitute certain entries in the original Notification.
- (13) Notification No. 48/2021-Customs (N.T.), dated the 20<sup>th</sup> May, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 21<sup>st</sup> May, 2021.
- (14) S.O. 2097 (E), dated the 31<sup>st</sup> May, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001 to substitute certain entries in the original Notification.
- (15) Notification No. 51/2021-Customs (N.T.), dated the 3<sup>rd</sup> June, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 4<sup>th</sup> June, 2021.
- (16) S.O. 2338(E), dated the 15<sup>th</sup> June, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001 to substitute certain entries in the original Notification.
- (17) S.O. 2349 (E), dated the 16<sup>th</sup> June, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001 to substitute certain entries in the original Notification.
- (18) Notification No. 54/2021-Customs (N.T.), dated the 17<sup>th</sup> June, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 18<sup>th</sup> June, 2021.

- (19) S.O. 2644 (E), dated the 30<sup>th</sup> June, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001 to substitute certain entries in the original Notification.
- (20) Notification No. 57/2021-Customs (N.T.), dated the 1<sup>st</sup> July, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or vice-versa for imported and exported goods w.e.f. 2<sup>nd</sup> July, 2021.
- (21) Notification No. 59/2021-Customs (N.T.), dated the 15<sup>th</sup> July, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or vice-versa for imported and exported goods w.e.f. 16<sup>th</sup> July, 2021.
- (22) S.O. 2845 (E), dated the 15<sup>th</sup> July, 2021, amending Notification No. S.O. 748 (E), dated the 3<sup>rd</sup> August, 2001 to substitute certain entries in the original Notification.
- (23) G.S.R. 493(E), dated the 19<sup>th</sup> July, 2021, amending Notification No. G.S.R. 780 (E), dated the 30<sup>th</sup> June, 2017 to substitute/insert certain entries in the original Notification.
- (24) G.S.R. 494(E), dated the 19<sup>th</sup> July, 2021, amending Notification No. G.S.R. 781 (E), dated the 30<sup>th</sup> June, 2017 to substitute/insert certain entries in the original Notification.

(ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 467 (E), dated the 1<sup>st</sup> July, 2021, directing that the provisions of sub-section (2) of Section 151B of the Customs Act, 1962 shall apply to agreement or Arrangement on Cooperation and Mutual Administrative Assistance (CMAA) in Customs matters with contracting State specified therein, issued under the above-mentioned provision of the said Act, along with Explanatory Memorandum.

[Placed in Library. For (viii) to (ix) See No. L.T. 4452/17/21]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under Section 3 of the Direct Tax Vivad Se Vishwas Act, 2020, along with Explanatory Memoranda:-

- (1) S.O. 3847 (E), dated the 27<sup>th</sup> October, 2020, notifying the dates for filing of declaration and for payment of amount payable under the Direct Tax Vivad Se Vishwas Act, 2020.
- (2) S.O. 4804 (E), dated the 31<sup>st</sup> December, 2020, amending Notification No. S.O. 3847 (E), dated the 27<sup>th</sup> October, 2020 to substitute certain entries in the original Notification.
- (3) S.O. 471 (E), dated the 31<sup>st</sup> January, 2021, amending Notification No. S.O. 3847 (E), dated the 27<sup>th</sup> October, 2020 to substitute certain entries in the original Notification.
- (4) S.O. 964 (E), dated the 26<sup>th</sup> February, 2021, amending Notification No. S.O. 3847 (E), dated the 27<sup>th</sup> October, 2020 to substitute certain entries in the original Notification.
- (5) S.O. 1704 (E), dated the 27<sup>th</sup> April, 2021, amending Notification No. S.O. 3847 (E), dated the 27<sup>th</sup> October, 2020 to substitute certain entries in the original Notification.
- (6) S.O. 2581 (E), dated the 25<sup>th</sup> June, 2021, amending Notification No. S.O. 3847 (E), dated the 27<sup>th</sup> October, 2020 to substitute/insert certain entries in the original Notification.

[Placed in Library. For (1) to (6) See No. L.T. 4441/17/21]

(xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (1) G.S.R. 610 (E), dated the 1<sup>st</sup> October, 2020, publishing the Income-tax (22<sup>nd</sup> Amendment) Rules, 2020.
- (2) G.S.R. 155 (E), dated the 5<sup>th</sup> March, 2021, publishing the Income-tax

- (1<sup>st</sup> Amendment) Rules, 2021.
- (3) G.S.R. 162 (E), dated the 9<sup>th</sup> March, 2021, publishing the Income-tax (2<sup>nd</sup> Amendment) Rules, 2021.
- (4) G.S.R. 170 (E), dated the 11<sup>th</sup> March, 2021, publishing the Income-tax (3<sup>rd</sup> Amendment) Rules, 2021.
- (5) G.S.R. 175 (E), dated the 12<sup>th</sup> March, 2021, publishing the Income-tax (4<sup>th</sup> Amendment) Rules, 2021.
- (6) G.S.R. 194 (E), dated the 16<sup>th</sup> March, 2021, publishing the Income-tax (5<sup>th</sup> Amendment) Rules, 2021.
- (7) G.S.R. 212 (E), dated the 26<sup>th</sup> March, 2021, publishing the Income-tax (6<sup>th</sup> Amendment) Rules, 2021.
- (8) G.S.R. 250 (E), dated the 5<sup>th</sup> April, 2021, publishing the Income-tax (9<sup>th</sup> Amendment) Rules, 2021.
- (9) G.S.R. 274 (E), dated the 15<sup>th</sup> April, 2021, publishing the Income-tax (10<sup>th</sup> Amendment) Rules, 2021.
- (10) G.S.R. 291 (E), dated the 26<sup>th</sup> April, 2021, publishing the Income-tax (11<sup>th</sup> Amendment) Rules, 2021.
- (11) G.S.R. 301 (E), dated the 30<sup>th</sup> April, 2021, publishing the Income-tax (12<sup>th</sup> Amendment) Rules, 2021.
- (12) G.S.R. 314 (E), dated the 3<sup>rd</sup> May, 2021, publishing the Income-tax (13<sup>th</sup> Amendment) Rules, 2021.
- (13) G.S.R. 318 (E), dated the 4<sup>th</sup> May, 2021, publishing the Income-tax (14<sup>th</sup> Amendment) Rules, 2021.
- (14) G.S.R. 320 (E), dated the 5<sup>th</sup> May, 2021, publishing the Income-tax (15<sup>th</sup> Amendment), Rules, 2021.



- (15) G.S.R. 338 (E), dated the 24<sup>th</sup> May, 2021, publishing the Income-tax (16<sup>th</sup> Amendment) Rules, 2021.
- (16) G.S.R. 395 (E), dated the 8<sup>th</sup> June, 2021, publishing the Income-tax (17<sup>th</sup> Amendment) Rules, 2021.
- (17) S.O. 2336 (E), dated the 15<sup>th</sup> June, 2021, amending Notification No. S.O. 1790 (E), dated the 5<sup>th</sup> June, 2017 to insert certain entries in the original Notification.
- (18) G.S.R. 470 (E), dated the 2<sup>nd</sup> July, 2021, publishing the Income-tax (18<sup>th</sup> Amendment), Rules, 2021.
- (19) G.S.R. 472 (E), dated the 7<sup>th</sup> July, 2021, publishing the Income-tax (19<sup>th</sup> Amendment), Rules, 2021.

[Placed in Library. For (1) to (19) See No. L.T. 4440/17/21]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 along with Explanatory Memoranda:-

- (1) G.S.R. 204 (E), dated the 23<sup>rd</sup> March, 2021, publishing the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2021.
- (2) S.O. 1274 (E), dated the 23<sup>rd</sup> March, 2021, declaring certain substances, salts and preparations thereof as specified therein to be manufactured drugs.
- (3) S.O. 1275 (E), dated the 23<sup>rd</sup> March, 2021, adding certain substances and their details, as specified therein, in the list of psychotropic substances specified in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (4) S.O. 1276 (E), dated the 23<sup>rd</sup> March, 2021, amending Notification No. S.O. 1055 (E), dated the 19<sup>th</sup> October, 2001 to substitute certain entries in the original Notification.

- (5) G.S.R. 490 (E), dated the 16<sup>th</sup> July, 2021, publishing the Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 2021.

[Placed in Library. For (1) to (5) See No. L.T. 4450/17/21]

(xiii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 3 of the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Act, 2020, along with Explanatory Memoranda:-

- (1) S.O. 1703 (E), dated the 27<sup>th</sup> April, 2021, regarding partial modification of Notifications number S.O. 4805 (E), dated the 31<sup>st</sup> December, 2020, S.O. 966 (E), dated the 27<sup>th</sup> February, 2021 and S.O. 1432 (E), dated the 31<sup>st</sup> March, 2021 to specify the purpose of sub-section (1) of section 3 of the said Act, as mentioned therein.

- (2) S.O. 2580 (E), dated the 25<sup>th</sup> June, 2021, regarding partial modification of Notifications number S.O. 4805 (E), dated 31<sup>st</sup> December, 2020, S.O. 966 (E), dated the 27<sup>th</sup> February, 2021, S.O. 1432 (E), dated the 31<sup>st</sup> March, 2021 and S.O. 1703 (E), dated the 27<sup>th</sup> April, 2021 to specify the purpose of sub-section (1) of section 3 of the said Act, as mentioned therein.

[Placed in Library. For (1) and (2) See No. L.T. 4442/17/21]

(xiv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 239 (E), dated the 31<sup>st</sup> March, 2021, publishing the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Cooperation and Partnership Agreement between the Republic of India and the Republic of Mauritius) Rules, 2021, under Section 10 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4454/17/21]

(xv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 741 (E), dated the 17<sup>th</sup> February, 2021, publishing the Faceless Assessment (1<sup>st</sup> Amendment) Scheme, 2021, under sub-section (3C) of Section 143 of the Income-tax Act, 1961, along with Explanatory Memorandum.

(xvi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 742 (E), dated the 17<sup>th</sup> February, 2021, amending

Notification No. S.O. 3265 (E), dated the 12<sup>th</sup> September, 2019, to substitute certain entries in the original Notification, under sub-section (3C) of Section 143 of the Income-tax Act, 1961, along with Explanatory Memorandum.

(xvii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 1438 (E), dated the 31<sup>st</sup> March, 2021, publishing the Faceless Appeal (Amendment) Scheme, 2021, under sub-section (6D) of Section 250 of the Income-tax Act, 1961, along with Explanatory Memorandum.

(xviii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 1439 (E), dated the 31<sup>st</sup> March, 2021, amending Notification No. S.O. 3297 (E), dated the 25<sup>th</sup> September, 2020 to substitute certain entries in the original Notification, under sub-section (6D) of Section 250 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. For (xv) to (xviii) See No. L.T. 4440/17/21]

(xix) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. Circular No. 13 of 2021, dated the 30<sup>th</sup> June, 2021, publishing the guidelines issued under section 194 (Q) of the Income Tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4444/17/21]

(xx) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. Circular No. 14 of 2021, dated the 2<sup>nd</sup> July, 2021, publishing the guidelines, issued under section 9B (5) of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4445/17/21]

(xxi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 3865 (E), dated the 28<sup>th</sup> October, 2020, publishing the Equalisation levy (Amendment) Rules, 2020, under Section 179 of the Finance Act, 2016, along with Explanatory Memorandum.

(xxii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) draft Notification number S.O. (E)...., dated Nil, 2021, directing that certain provisions of the Companies Act, 2013, shall apply with such exceptions, modifications and adaptations, to financial products, financial services or financial

institutions in an International Financial Services Centre, as specified in the table therein, under sub-section (2) of Section 31 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. For (xxi) and (xxii) See No. L.T. 4443/17/21]

II. A copy (in English and Hindi) of the Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the Financial year 2020-21 and Statement explaining deviations in meeting the obligations of the Government, under sub-section (1) of Section 7 and sub-section (3) (b) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. L.T. 4457/17/21]

III. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992:—

(a) Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2020-21.

(b) Executive summary of the above said Report.

[Placed in Library. See No. L.T. 4467/17/21]

IV. A statement (in English and Hindi) of Market Borrowings by Central Government, during the year 2020-21.

[Placed in Library. See No. L.T. 4618/17/21]

### **Notifications of the Ministry of Finance**

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bhagwat Karad, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

(1) G.S.R. 267 (E), dated the 15<sup>th</sup> April, 2021, publishing the Life Insurance Corporation of India Class I Officers (Special Allowance for Passing Examinations of Insurance Institute of India) Rules, 2021.

- (2) G.S.R. 268 (E), dated the 15<sup>th</sup> April, 2021, publishing the Life Insurance Corporation of India Class I Officers' (Revision of Terms and Conditions of Service) Amendment Rules, 2021.
- (3) G.S.R. 269 (E), dated the 15<sup>th</sup> April, 2021, publishing the Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2021.
- (4) G.S.R. 270 (E), dated the 15<sup>th</sup> April, 2021, publishing the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2021.
- (5) G.S.R. 271 (E), dated the 15<sup>th</sup> April, 2021, publishing the Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Amendment Rules, 2021.
- (6) G.S.R. 272 (E), dated the 15<sup>th</sup> April, 2021, publishing the Life Insurance Corporation of India (Special Allowance for In-House Development of Actuarial Capability) Amendment Rules, 2021.
- (7) G.S.R. 273 (E), dated the 15<sup>th</sup> April, 2021, publishing the Life Insurance Corporation of India (Special Area Allowance) Amendment Rules, 2021.
- (8) G.S.R. 459 (E), dated the 30<sup>th</sup> June, 2021, publishing the Life Insurance Corporation of India (Staff) Amendment Rules, 2021.
- (9) G.S.R. 474 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation of India (Special Allowance for In-House Development of Actuarial Capability) Second Amendment Rules, 2021.
- (10) G.S.R. 475 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation of India Information Technology Specialist Group (Selection, Terms and Conditions of Service and Payment of Allowance) Amendment Rules, 2021.

- (11) G.S.R. 476 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2021.
- (12) G.S.R. 477 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation of India Class III and Class IV employees (Promotion) Amendment Rules, 2021.
- (13) G.S.R. 478 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation of India (Payment of Gratuity to the Chairman and Managing Directors) (Amendment) Rules, 2021.
- (14) G.S.R. 479 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation of India Chairman (certain Terms and Conditions of Service) (Amendment) Rules, 2021.
- (15) G.S.R. 480 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation of India Managing Directors (Revision of Certain Terms and Conditions of Service) (Amendment) Rules, 2021.
- (16) G.S.R. 481 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation (Staff) Second Amendment Rules, 2021.
- (17) G.S.R. 482 (E), dated the 7<sup>th</sup> July, 2021, publishing the Life Insurance Corporation of India (Employees') Pension (Amendment) Rules, 2021.

[Placed in Library. For (1) to (17) See No. L.T. 4468/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 114A of the Insurance Act, 1938; and Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (1) No. IRDAI/Reg/2/174/2021, dated the 9<sup>th</sup> April, 2021, publishing the Insurance Regulatory and Development Authority of India (Insurance Advertisements and Disclosure) Regulations, 2021.

- (2) No. IRDAI/Reg/3/175/2021, dated the 9<sup>th</sup> April, 2021, publishing the Insurance Regulatory and Development Authority of India (Regulatory Sandbox) (Amendment) Regulations, 2021.
- (3) No. IRDAI/Reg/4/176/2021, dated the 22<sup>nd</sup> April, 2021, publishing the Insurance Regulatory and Development Authority of India (Manner of Assessment of Compensation to Shareholders or Members on Amalgamation) Regulations, 2021.
- (4) No. IRDAI/Reg/5/177/2021, dated the 11<sup>th</sup> May, 2021, publishing the Insurance Regulatory and Development Authority of India (Preparation of Financial Statements and Auditor's Report of Insurance Companies) (First Amendment) Regulations, 2021.
- (5) No. IRDAI/Reg/6/178/2021, dated the 8<sup>th</sup> July, 2021, publishing the Insurance Regulatory and Development Authority of India (Indian Insurance Companies) (Amendment) Regulations, 2021.

[Placed in Library. For (1) to (5) See No. L.T. 4469/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 114 of the Insurance Act, 1938 :-

- (1) G.S.R. 262 (E), dated the 15<sup>th</sup> April, 2021, publishing the Insurance (Appeal to Securities Appellate Tribunal) Amendment Rules, 2021.
- (2) G.S.R. 337 (E), dated the 19<sup>th</sup> May, 2021, publishing the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 4470/17/21]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 334, dated the 18<sup>th</sup> May, 2021, publishing the Insurance Ombudsman (Second Amendment) Rules, 2021, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library. See No. L.T. 4470/17/21]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification G.S.R. 417 (E), dated the 18<sup>th</sup> June, 2021, publishing the Actuaries (Procedure for Inquiry of Professional and Other Misconduct) Amendment Rules, 2021, under Section 58 of the Actuaries Act, 2006.

[Placed in Library. See No. L.T. 4471/17/21]

(vi) A copy (in English and Hindi) of the Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the period from 01.04.2020 to 31.03.2021, together with the Auditor's Report on the Accounts, under sub-section (2) of Section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library. See No. L.T. 4465/17/21]

- I. **Notifications of the Ministry of Health and Family Welfare**
- II. **Reports and Accounts (2019-20) of AIIMS, Nagpur and AIIMS Raipur, Chhatisgarh and related papers**
- III. **Reports and Accounts (2019-20) of CNCI, Kolkata; FSSAI and INC, New Delhi; and PRC, Utkal University, Bhubaneswar and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bharati Pravin Pawar, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Health and Family Welfare, Notification No. Stds/SP-15/T/[T(IMST)], dated the 8<sup>th</sup> March, 2021, publishing the Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2021, under Section 93 of the Food Safety and Standards Act, 2006, along with the Extracts of the Regulations amended.

[Placed in Library. See No. L.T. 4385/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), Notification No. 14-148/2020-PCI, dated the 5<sup>th</sup> July, 2021, publishing the Pharmacy Practice (Amendment) Regulations, 2021, under sub-section (4) of Section 18 of the Pharmacy Act, 1948.

[Placed in Library. See No. L.T. 4598/17/21]



II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 :—

- (i) (a) Second Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Nagpur, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.  
[Placed in Library. See No. L.T. 4596/17/21]
- (ii) (a) Eighth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Raipur, Chhattisgarh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4597/17/21]

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Chittaranjan National Cancer Institute, Kolkata (CNCI), for the year 2019-20.
- (b) Annual Accounts of the Chittaranjan National Cancer Institute, Kolkata (CNCI), for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.  
[Placed in Library. See No. L.T. 4595/17/21]
- (ii) (a) Annual Report of the Food Safety and Standards Authority of India (FSSAI), New Delhi, for the year 2019-20.

(b) Annual Accounts of the Food Safety and Standards Authority of India (FSSAI), New Delhi for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above Authority.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4757/17/21]

(iii) (a) Annual Report of the Indian Nursing Council (INC), New Delhi, for the year 2019-20.

(b) Annual Accounts of the Indian Nursing Council, New Delhi, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on the working of the above Council.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4758/17/21]

(iv) (a) Annual Report and Accounts of the Population Research Centre (PRC), Utkal University, Bhubaneswar, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4591/17/21]

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## MESSAGE FROM LOK SABHA

### The General Insurance Business (Nationalisation) Amendment Bill, 2021

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the General Insurance Business (Nationalisation) Amendment Bill, 2021, as passed by Lok Sabha at its sitting held on the 2<sup>nd</sup> August, 2021."

Sir, I lay a copy of the Bill on the Table.

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### REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

SHRI T. G. VENKATESH (Andhra Pradesh): Sir, I present the Two Hundred Ninety Eighth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on the 'Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Two Hundred Eighty Eighth Report on Demands for Grants (2021-22) of Ministry of Tourism'.

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### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

DR. C. M. RAMESH (Andhra Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Finance:-

- (i) Thirty-second Report on 'Implementation of Insolvency and Bankruptcy Code - Pitfalls and solutions' of the Ministry of Corporate Affairs;

- (ii) Thirty-third Report on the Action Taken by the Government on Recommendations contained in Sixty-eighth Report (Sixteenth Lok Sabha) on 'Banking Sector in India - Issues, Challenges and the Way Forward with specific reference to NPAs/Stressed Assets in Banks/Financial Institutions' of the Ministry of Finance (Department of Financial Services);
  - (iii) Thirty-fourth Report on the Action Taken by the Government on Recommendations contained in Twelfth Report on 'Financing the Startup Ecosystem' of the Ministry of Finance (Departments of Economic Affairs and Revenue) and Ministry of Commerce (Department for Promotion of Industry and Internal Trade);
  - (iv) Thirty-fifth Report on the Action Taken by the Government on the recommendations contained in Twenty-fifth Report on 'Demands for Grants (2021-22)' of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, and Investment and Public Asset Management);
  - (v) Thirty-sixth Report on the Action Taken by the Government on the recommendations contained in Twenty-sixth Report on 'Demands for Grants (2021-22)' of the Ministry of Finance (Department of Revenue);
  - (vi) Thirty-seventh Report on the Action Taken by the Government on the recommendations contained in Twenty-seventh Report on 'Demands for Grants (2021-22)' of the Ministry of Corporate Affairs;
  - (vii) Thirty-eighth Report on the Action Taken by the Government on the recommendations contained in Twenty-eighth Report on 'Demands for Grants (2021-22)' of the Ministry of Planning; and
  - (viii) Thirty-ninth Report on the Action Taken by the Government on the recommendations contained in Twenty-ninth Report on 'Demands for Grants (2021-22)' of the Ministry of Statistics and Programme Implementation.
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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON LABOUR**

SHRI VIVEK THAKUR (Bihar): Sir, I lay on the Table, a copy each (in English and Hindi) of the Twenty-Fifth Report of the Department-related Parliamentary Standing Committee on Labour on 'Impact of Covid-19 on Rising Unemployment and Loss of Jobs/Livelihoods in Organised and Unorganised Sectors'.

**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

**श्री रामकुमार वर्मा** (राजस्थान): महोदय, मैं विभाग संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय स्थायी समिति के निम्नलिखित विवरण की एक प्रति (अंग्रेज़ी तथा हिन्दी में), सभा पटल पर रखता हूँ:-

- (i) 'बहु-क्षेत्रीय विकास कार्यक्रम(एमएसडीपी)/प्रधान मंत्री जन विकास कार्यक्रम (पीएमजेवीके) योजना का कार्यान्वयन' विषय पर अल्पसंख्यक कार्य मंत्रालय की समिति (2017-18) के बासठवें प्रतिवेदन में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में सामाजिक न्याय और अधिकारिता संबंधी समिति (2018-19) के छियासठवें प्रतिवेदन (सोलहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई अंतिम कार्रवाई को दर्शाने वाला विवरण;
- (ii) अल्पसंख्यक कार्य मंत्रालय की अनुदान मांगों (2019-20) के संबंध में समिति के चौथे प्रतिवेदन में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में सामाजिक न्याय और अधिकारिता संबंधी समिति (2019-20) के तेरहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई अंतिम कार्रवाई को दर्शाने वाला विवरण; तथा
- (iii) अल्पसंख्यक कार्य मंत्रालय की अनुदान मांगों (2020-21) के संबंध में समिति के आठवें प्रतिवेदन में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में सामाजिक न्याय और अधिकारिता संबंधी समिति (2019-20) के सत्रहवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई अंतिम कार्रवाई को दर्शाने वाला विवरण।

**STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON WATER RESOURCES**

SHRI ARUN SINGH (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Water Resources (2020-21):-

- (i) Further Action Taken Statement on the Sixth Report on the Action Taken on observations/recommendations contained in First Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Jal Shakti — Department of Water Resources, River Development & Ganga Rejuvenation.
- (ii) Further Action Taken Statement on the Eighth Report on the Action Taken on observations/recommendations contained in the Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Jal Shakti — Department of Water Resources, River Development and Ganga Rejuvenation.

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**STATEMENTS BY MINISTER**

**Status of implementation of recommendations contained in the One Hundred and Twentieth and One Hundred and Twenty-Second Reports of Department-Related Parliamentary Standing Committee on Health and Family Welfare**

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS; AND THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL): Sir, I lay a statement regarding Status of implementation of recommendations contained in the One Hundred and Twentieth and One Hundred and Twenty-second Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare on Demands for Grants (2020-21) (Demand No. 4) pertaining to the Ministry of AYUSH.

**Status of implementation of recommendations contained in the One Hundred and Ninetieth and Two Hundred and Seventieth Reports of the Department-Related Parliamentary Standing Committee on Transport, Tourism and Culture**

**रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) :** महोदय, मैं निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ:-

- (1) पर्यटन मंत्रालय से संबंधित 'दार्जिलिंग और सिक्किम में पर्यटन के विकास' के संबंध में विभाग-संबंधित परिवहन, पर्यटन और संस्कृति संबंधी संसदीय स्थायी समिति के एक सौ नब्बेवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति।
- (2) पर्यटन मंत्रालय से संबंधित 'जम्मू और कश्मीर में पर्यटन के विकास' के संबंध में विभाग संबंधित परिवहन, पर्यटन और संस्कृति संबंधी संसदीय स्थायी समिति के दो सौ सत्तरवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति।

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### REGARDING NOTICES RECEIVED UNDER RULE 267

MR. CHAIRMAN: Hon. Members, notices were received under Rule 267 from Prof. Ram Gopal Yadavji, Shri Vishambhar Prasad Nishad, Shri Sanjay Singh, Dr. V. Sivadasan, Shri Ashok Siddharth, Shri Mallikarjun Kharge, Shri K.C. Venugopal, Shri Binoy Viswam, Shri Sukhendu Sekhar Ray, Shri Elamaram Kareem, Shri Shaktisinh Gohil, and Shri Ripun Bora on the issues which have already been taken up, hence, not permitted. ...(*Interruptions*)...

SHRI RIPUN BORA (Assam): Sir,...(*Interruptions*)..

SHRI SHAKTISINH GOHIL(Gujarat): Sir,...(*Interruptions*)..

MR. CHAIRMAN: Now, Demand for intervention on situation arising out of ..(*Interruptions*)..

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, a point of order under Rule 238. ...(*Interruptions*).. आदरणीय सभापति महोदय, इस सदन के एक सदस्य ने इस सदन के बारे में कहा है कि यह सदन चाट-पापड़ी बनाने वालों की तरह काम कर रहा है। ...(*व्यवधान*)...

MR. CHAIRMAN: Please go to your seats. ...(*Interruptions*).. Please go to your seats; otherwise, you will be named and action will be taken. ..(*Interruptions*).. This is not allowed. Nothing shall go on record; nothing shall be shown....(*Interruptions*)..

**श्री मुख्तार अब्बास नकवी:** महोदय, मेरा आपसे अनुरोध है कि जिन माननीय सदस्य ने ...(*व्यवधान*)... I want to repeat, Sir. A point of order under Rule 238 (iii)

...(Interruptions).. “Use of offensive expressions about the conduct or proceedings of the House or any State Legislature” ...(Interruptions)..

MR. CHAIRMAN: You are crossing all the limits. ..(Interruptions).. You are crossing all the limits. You are bringing bad name to Parliament and bad name to yourselves. ... (Interruptions).. Please go to your respective seats. ...(Interruptions)..

**श्री मुख्तार अब्बास नकवी:** सर, एक सदस्य ने ...(व्यवधान)... एक सदस्य ने इस सदन के बारे में कहा है कि इस सदन में चाट-पापड़ी की तरह...(व्यवधान)... यहाँ पर जो माननीय सदस्य बैठे हुए हैं, क्या वे यहाँ पर चाट-पापड़ी बना रहे हैं? ...(व्यवधान)... मैं आपसे अनुरोध करूँगा कि वे सदस्य माफ़ी माँगें, जिन्होंने यह बात कही है। ...(व्यवधान)...

MR. CHAIRMAN: A majority of the Members want the House to run. A majority of the Members want to discuss the issues and the Chair is also willing to permit discussion on these issues. ..(Interruptions).. But, if this is the way...(Interruptions).. You cannot force us. You cannot dictate to the Chairman what to do and what not to do. The Parliamentary Affairs Minister. ..(Interruptions)..

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, there was a statement by the IT Minister. ...(Interruptions).. How they have...(Interruptions).. in West Bengal. Let them...(Interruptions)..

MR. CHAIRMAN: Go to your seats. ...(Interruptions)..

SHRI PRALHAD JOSHI: And, how they have passed Bills previously during their regime...(Interruptions).. We are ready. Even at this moment, we want to discuss all the Bills. We do not want to rush with the Bills. ...(Interruptions).. We do not want to pass Bills without discussion. ..(Interruptions).. This point, I would like to make clear, that one particular Member from TMC has insulted the Parliament. He has insulted the people of India who have elected the Members of Parliament. ..(Interruptions).. It is the greatest insult and using such words is most unfortunate. ...(Interruptions)..

MR. CHAIRMAN: Please go to your seats.



SHRI PRALHAD JOSHI: If he has some sense, he should apologise to the country and Parliament. ...(*Interruptions*)..

MR. CHAIRMAN: Please go to your seats, and, then, allow the House to function. ...(*Interruptions*).. People are watching. Children are watching. The entire country is really getting agonised by your continuous disruption. We are sent here for discussing — discuss, debate and decide, and not to disrupt. ...(*Interruptions*).. Don't show your hand. I will name you and send..(*Interruptions*).. Shri Shaktisinh Gohil will be named. You can't point an accusing finger at the Chair. You have to understand this, being a senior Member. You will be harming yourself, I am telling you. You are an upcoming parliamentarian, don't do this. Nobody can dictate to the Chair, nobody can show an accusing finger, understand. ..(*Interruptions*).. Go to your seats. The House is adjourned to meet at 12.00 pm.

*The House then adjourned at nine minutes past eleven of the clock.*

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*The House reassembled at twelve of the clock,  
MR. DEPUTY CHAIRMAN in the Chair.*

### ORAL ANSWERS TO QUESTIONS

**श्री उपसभापति:** प्रश्न संख्या 151... श्री जी.वी.एल.नरसिंहा रावा ...(**व्यवधान**)... माननीय सदस्यगण Question hour आपका hour है, आप अपनी सीट्स पर जाएं। ...(**व्यवधान**)...

#### **Financial assistance to Uttar Pradesh**

\*151. SHRI G.V.L. NARASIMHA RAO: Will the Minister of FINANCE be pleased to state:

(a) the total amount of financial assistance sanctioned and released to Uttar Pradesh during the last three financial years under various Central and Centrally Sponsored Schemes.

(b) The details of the above assistance, scheme-wise and year-wise; and

(c) The total assistance to Uttar Pradesh in the form of financial grants to the State during the last three years, grant-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOWDHARY): (a) to (c) A statement is laid on the table of the House.

### Statement

(a) and (b) The Union Government through its Ministries/Departments transfers resources under Centrally Sponsored Schemes (CSS) and Central Sector Schemes (CS) to States including the State of Uttar Pradesh. As per information available in the Public Financial Management System (PFMS), funds transferred to the State of Uttar Pradesh under CSS and CS during the last three financial years are as under.

(Rs. in crore)

Sl. No.	Financial Year	Releases to	
		Consolidated Fund of Uttar Pradesh	Implementing Agencies in Uttar Pradesh
<b>Centrally Sponsored Schemes:</b>			
1.	2018-19	27381.34	4761.94
2.	2019-20	26071.78	5096.60
3.	2020-21	32344.14	8343.69
<b>Central Sector Schemes:</b>			
4.	2018-19	1,209.92	23649.61
5.	2019-20	724.01	27463.31
6.	2020-21	774.14	40986.44

*Note: The data is based on MIS Report, which is based on accounting transactions data and other data in PFMS. The MIS Report indicates Gross Releases and does not include subsequent accounting adjustments.*

Year-wise, Scheme-wise details of funds transferred to the State of Uttar Pradesh under CSS and CS during the last three financial years are provided in Annexures- I and II (*See below*).

(c) As per information available in PFMS, grant-wise and year-wise details of the funds transferred to the State of Uttar Pradesh during the last three financial years are as under:

(Rs. in crore)

Sl. No.	Item	2018-19	2019-20	2020-21
<b>Finance Commission Grants-in-aid Transfers:</b>				
	State Disaster Response Fund	351.45	849.30	1933.00
	Urban Local Bodies Grants	1817.62	2455.99	4338.00
	Rural Local Bodies Grants	7148.74	9659.47	9752.00
	National Disaster Response Fund	157.23	0.00	0.00
<b>Others Grants-in-aid Transfers:</b>				
	Special Assistance	1200.00	0.00	0.00
	Grants-in-aid to State Government under Major Head-3601	2771.41	26128.32	32779.00
	Others	312.03	5207.96	9336.16

*Note: The data is based on MIS Report, which is based on accounting transactions data and other data in PFMS. The MIS Report indicates Gross Releases and does not include subsequent accounting adjustments.*

## Annexure-I

<i>Details of Releases towards Centrally Sponsored Schemes by Government of India (GoI) for the State of Uttar Pradesh during the last three Financial Years (2018-19 to 2020-21)</i>						
<i>(Rs. in crore)</i>						
Scheme	2018-19		2019-20		2020-21	
	State Treasury	Implementing Agency	State Treasury	Implementing Agency	State Treasury	Implementing Agency
<b>Grand Total :</b>	<b>27,381.34</b>	<b>4,761.94</b>	<b>26,071.78</b>	<b>5,096.60</b>	<b>32,344.14</b>	<b>8,343.69</b>
Agriculture Marketing- [9006]	-	45.20	-	-	-	-
Anganwadi Services (Erstwhile Core ICDS)- [9281]	2,022.91	-	2,364.06	-	1,968.20	-
APPRENTICESHIP AND TRAINING- [3221]	7.74	3.34	-	-	-	-
Atal Bhujal Yojna- [3282]	-	-	-	-	-	7.69
Beti Bachao Beti Padhao- [9346]	-	12.43	-	3.97	-	5.78
Border Area Development Program- [9161]	26.60	-	51.41	-	-	-
BOYS AND GIRLS HOSTEL OBC- [9495]	0.84	0.03	0.84	-	0.16	-

BOYS AND GIRLS HOSTELS (SCs)- [2060]	-	-	-	-	0.75	-
Child Protection Service- [9227]	78.34	-	42.78	-	52.36	-
CONSERVATION OF AQUATIC ECO SYSTEMS- [3095]	18.68	-	3.03	-	0.95	-
DEVELOPMENT OF ENTREPRENEURSHIP- [3214]	-	5.89	-	3.76	-	6.93
Development of Minorities - Multi Sectoral Development Programme for Minorities (MSDP)- [9217]	376.56	-	-	-	-	-
DEVELOPMENT OF PARTICULARLY VULNERABLE TRIBAL GROUPS- [2068]	-	-	-	-	0.82	-
DEVELOPMENT OF SKILLS- [3212]	5.75	13.67	39.74	14.91	62.95	30.31
Education Scheme for Madrasas and Minorities- [9169]	7.10	-	59.13	-	190.59	-
FLOOD MANAGEMENT AND BORDER AREAS PROGRAMME FMBAP- [3546]	87.87	-	39.15	-	-	-

Forest Fire Prevention and Management Scheme- [0257]	1.01	-	0.98	-	-	-
GENDER BUDGETING AND RESEARCH, PUBLICATION AND MONITORING- [3544]	-	1.35	-	0.32	-	0.02
GRAM NYAYALAYAS- [1334]	3.50	-	-	-	-	-
GREEN INDIA MISSION- NATIONAL AFFORESTATION PROGRAMME- [9153]	0.32	-	-	-	1.47	-
Har Khet Ko Pani- [2052]	-	-	16.69	-	-	-
HOME FOR WIDOWS- [3619]	1.58	-	-	-	1.00	-
Human Resources for Health and Medical Education- [9157]	518.04	-	556.23	-	931.77	-
Impact Assessment Studies- [2050]	-	-	-	0.25	-	-
Incentivization of Panchayat- [1813]	-	4.70	-	4.70	-	4.82
INDIRA GANDHI NATIONAL DISABILITY PENSION SCHEME(IGNDPS)- [3169]	27.91	-	27.15	-	27.68	-

INDIRA GANDHI NATIONAL OLD AGE PENSION SCHEME (IGNOAPS)- [3163]	876.29	-	1,230.55	-	1,666.32	-
INDIRA GANDHI NATIONAL WIDOW PENSION SCHEME(IGNWPS)- [3167]	-	-	135.40	-	234.78	-
Information Technology (Agriculture Coop. and Farmers' Welfare)- [9423]	2.39	-	-	-	1.21	-
Infrastructure Facilities for Judiciary- [9174]	128.06	-	169.66	-	111.00	-
Integrated Development and Management of Fisheries- [3037]	30.50	-	38.17	-	10.01	-
INTEGRATED DEVELOPMENT NOF WILDLIFE HABITATS- [9186]	1.00	-	4.27	-	3.13	-
Integrated Scheme on Agriculture Census and Statistics- [9005]	7.38	8.97	3.61	5.44	-	27.48
IRRIGATION CENSUS- [2027]	4.26	-	10.18	-	0.34	-

JAL JEEVAN MISSION(JJM)/NATIONAL RURAL DRINKING WATER MISSION- [9150]	670.72	-	1,513.14	-	1,295.47	-
Livestock Census and Integrated Sample Survey- [9978]	5.19	-	21.80	-	6.78	-
Livestock Health and Disease Control- [9979]	48.43	-	65.40	-	63.19	-
MAHATMA GANDHI NATIONAL RURAL GURANTEE PROGRAM- [9219]	1,222.97	4,252.78	1,701.16	4,560.75	4,226.30	8,061.44
Mahila Shakti Kendra- [9226]	3.62	-	0.17	-	0.12	-
MINIMUM SUPPORT PRICE FOR MINOR FOREST PRODUCE(MSP FOR MFP)- [1111]	8.21	-	-	-	-	-
MISSION FOR DEVELOPMENT OF 100 SMART CITIES- [9478]	698.00	-	86.00	-	296.00	-
MODERNISATION OF POLICE FORCES- [3194]	119.15	-	72.61	-	35.24	-
NATIONAL ACTION PLAN FOR	-	-	-	-	-	10.38



DRUG DEMAND REDUCTION (SJE)- [3817]						
National Action Plan for Senior Citizens- [3741]	-	-	1.50	-	-	5.65
National AYUSH Misson (NAM)- [9158]	118.54	-	79.24	-	103.74	-
NATIONAL BAMBOO MISSION- [3540]	-	-	2.79	-	4.25	-
NATIONAL CAREER SERVICE- [9499]	0.28	-	3.01	-	-	-
NATIONAL FAMILY BENEFIT SCHEME- [3166]	150.53	-	150.53	-	142.70	-
National Food Security Mission- [9140]	131.24	3.95	84.22	4.94	125.52	7.20
National Livestock Mission- [9008]	-	-	17.53	-	-	-
National Mission for Safety of Women (Fast Track Spl Courts- Nirbhaya Fund)- [3690]	-	-	13.81	-	84.29	-
National Mission on Horticulture- [9120]	62.57	0.19	62.35	0.00	64.16	-
National Mission on Oil Seed and Oil Palm- [9143]	9.74	2.56	-	-	-	-

National Nutrition Mission (including ISSNIP)- [1202]	295.83	-	161.66	-	27.79	-
NATIONAL POLICY FOR PREVENTION OF ALCOHOLISM AND SUBSTANCE (DRUGS) ABUSE- [9074]	2.25	-	4.18	19.27	-	-
National Programme for Dairy Development- [9148]	-	20.96	-	5.02	-	-
National Programme of Mid Day Meal in Schools- [9165]	1,127.72	-	1,182.02	-	2,071.66	-
NATIONAL PROJECT ON AGRO- FORESTRY- [2010]	-	-	2.00	-	4.00	-
National Project on Soil Health and Fertility- [9503]	32.25	-	9.98	-	43.13	-
National Rural Health Mission- [9156]	3,718.76	0.71	4,634.96	4.11	3,933.27	8.18
NATIONAL RURAL LIVELIHOOD MISSION- [9181]	492.18	35.66	583.85	1.57	1,338.44	9.47
NATIONAL URBAN HEALTH MISSION- [0416]	80.01	-	114.09	-	100.68	-
NATIONAL URBAN LIVELIHOOD MISSION -STATE	53.38	-	98.56	-	65.34	-

COMPONENT- [2000]						
One Stop Center- [9446]	-	22.28	-	12.32	-	22.88
OTHER ITEMS OF STATE/UT COMPONENT-PMAY URBAN- [1989]	437.33	-	589.45	-	2,308.00	-
PARAMPARAGAT KRISHI VIKAS YOJANA- [9422]	12.83	-	3.22	0.15	25.32	-
PM FORMALIZATION OF MICRO FOOD PROCESSING ENTERPRISES PM-FME- [3887]	-	-	-	-	7.69	10.00
POST MATRIC SCHOLARSHIP- TRIBAL- [3373]	12.11	-	18.23	-	22.19	-
POST-MARTRIC SCHOLARSHIP OBC- [9494]	204.51	-	209.72	-	219.17	-
POST-MATRIC SCHOLARSHIP- SCs- [2063]	1,672.88	-	655.16	-	892.36	0.03
PRADHAN MANTRI AWAS YOJNA (PMAY)- RURAL- [9180]	1,171.62	-	589.23	-	1,281.33	-
PRADHAN MANTRI GRAM SADAK YOJNA- [9179]	370.17	-	78.07	-	123.90	-

PRADHAN MANTRI JAN VIKAS KARYAKARAM- [3674]	-	-	162.08	30.30	98.32	-
Pradhan Mantri Krishi Sinchai Yojana (PMKSY)- Per Drop More Crop- [9347]	87.88	-	100.00	-	200.00	-
Pradhan Mantri Matru Vandana Yojna- [3534]	24.05	118.12	21.65	383.91	-	99.28
Pradhan Mantri Matsya Sampada Yojana (PMMSY)- [3890]	-	-	-	-	60.08	-
PRE-MATRIC SCHOLARSHIP FOR SC STUDENTS- [9492]	27.06	-	90.75	-	120.96	-
PRE-MATRIC SCHOLARSHIP OBC- [9493]	36.05	-	55.90	-	40.81	-
PROJECT ELEPHANT- [0260]	0.20	-	0.38	-	-	-
PROJECT TIGER- [9155]	6.85	-	12.42	-	9.23	-
PROMOTION OF APPRENTICESHIP- [3639]	-	-	-	1.41	-	3.52
Rainfed Area Development and Climate Change- [2009]	25.08	-	34.00	-	7.50	-
RASHTRIYA GOKUL MISSION- [3033]	-	31.71	-	33.35	-	10.13

Rashtriya Gram Swaraj Abhiyan(RGSA)- [3617]	57.14	-	169.92	-	32.54	-
Rashtriya Krishi Vikas Yojna-[9145]	389.58	1.33	297.56	0.50	346.89	3.24
Rashtriya Madhyamik Shiksha Abhiyan- [9166]	121.40	5.28	-	-	-	-
Rashtriya Uchhatar Shiksha Abhiyan (RUSA)- [9170]	-	-	81.01	-	17.36	-
Samagra Shiksha- [3667]	-	-	4,985.60	-	4,545.52	1.63
Sarva Shiksha Abhiyan- [9164]	4,472.69	16.50	-	-	-	-
SBM-RURAL (DWS)- [9151]	3,707.16	-	1,199.44	-	800.32	-
Scheme for Adolescent Girls- [9200]	10.00	-	18.28	-	4.11	-
SHYAMA PRASAD MUKHERJEE RURBAN MISSION- [2049]	43.04	-	72.80	-	39.45	-
SKILL STRENGTHENING FOR INDUSTRIAL VALUE ENHANCEMENTS- [3822]	-	-	-	-	16.29	-
SPECIAL CENTRAL	-	-	7.80	-	5.09	-

ASSISTANCE TO TRIBAL SUB-SCHEMES- [3380]						
Special Central Assistance-SJE- [0958]	252.63	-	291.13	-	-	-
STATE SCHEDULED CASTES DEVELOPMENT CORPORATIONS- [9185]	0.42	-	7.00	-	-	-
STRENGTHENING OF INFRASTRUCTURE FOR INSTITUTIONAL TRAINING- [3640]	-	-	-	-	2.52	-
STRENGTHENING OF MACHINERY FOR ENFORCEMENT OF PROTECTION OF CIVIL RIGHTS ACT 1995 AND PREVENTION OF ATROCITIES ACT 1989 (DAMA)- [9488]	108.13	-	141.36	-	113.03	-
Strengthening of State Drug Regulatory Systems- [3663]	-	-	41.49	-	-	-
Sub - Mission on Agriculture Extension- [9144]	98.37	-	100.63	0.01	82.10	-
Sub- Mission on Agriculture	36.58	148.60	50.00	-	88.49	2.20

Mechanisation- [9505]						
Sub- Mission on Seed and Planting Material- [3031]	24.26	1.30	-	2.28	15.60	1.01
Support to Training and Employment Programme (STEP)- [1186]	-	0.40	-	-	-	-
SUPPORT TO TRIBAL RESEARCH INSTITUTES- [3548]	-	-	-	-	0.35	-
Swachh Bharat Mission (SBM) - Urban- [9757]	359.18	-	84.01	-	485.13	-
SWADHAR GREH- [9445]	-	0.55	-	-	-	0.04
Teachers Training and Adult Education- [1903]	31.32	1.50	-	-	5.78	-
Tertiary Care Programs- [2035]	-	1.04	-	2.90	-	2.98
TRIBAL FESTIVAL, RESEARCH, INFORMATION AND MASS EDUCATION- [9251]	-	0.04	-	-	-	0.07
URBAN REJUVENATION MISSION-500 CITIES- [9556]	292.76	-	279.62	-	1,029.14	-

WOMENS HELPLINE- [1786]	-	0.89	-	0.47	-	1.33
Infrastructure Development- PMAGY- [9191]	1.85	-	164.30	-	-	-

## Annexure-II

*Details of Releases towards Central Sector Schemes by Government of India (GoI) for the State of Uttar Pradesh during the last three Financial Years (2018-19 to 2020-21)*

*(Rs. in crore)*

Scheme	2018-19		2019-20		2020-21	
	State Treasury	Implementing Agency	State Treasury	Implementing Agency	State Treasury	Implementing Agency
<b>Grand Total :</b>	<b>1,209.92</b>	<b>23,649.61</b>	<b>724.01</b>	<b>27,463.31</b>	<b>774.14</b>	<b>40,986.44</b>
ACTION RESEARCH AND STUDIES ON JUDICIAL REFORMS- [3158]	0.60	-	0.65	-	-	-
Administrative Reforms and Pensioners' Scheme- [0720]	-	0.02	-	-	-	0.01
AGRICULTURE INFRASTRUCTURE FUND- [3894]	-	-	-	-	-	1.00
AID TO AFRICAN COUNTRIES- [3223]	-	1.14	-	0.64	-	-
AID TO BHUTAN-OTHER PROJECTS- [3215]	-	0.03	-	-	-	-



AID TO NEPAL - [3216]	-	18.47	-	-	-	-
AID TO VOLUNTARY ORGANISATIONS WORKING FOR THE WELFARE OF SCHEDULED TRIBES- [3547]	-	0.13	-	-	-	1.12
Ambedkar Hasthshilp Vikas Yojana- [1435]	-	0.20	-	0.72	-	6.55
Amended Technology Upgradation Fund Scheme(ATUFS)- [1878]	-	33.00	-	7.97	-	8.88
ASIAN FELLOWSHIP- [3840]	-	-	-	-	-	0.16
ASPIRE (Promotion of Innovation, Rural Industry and Entrepreneurship)- [3403]	-	-	-	-	-	2.61
ASSISTANCE TO ACCREDITED AYUSH CENTRES OF EXCELLENCE IN NON GOVERNMENTAL/PRIVATE SECTOR ENGAGED IN AYUSH EDUCATION/DRUG DEVELOPMENT AND RESEARCH/CLINIC RESEARCH/FOLK MEDICINE ETC. - [3247]	-	-	-	-	-	0.06
ASSISTANCE TO CENTRAL AGENCIES- [1105]	-	0.87	-	-	-	-
Assistance to Disabled Persons for Purchase/Fitting of Aids and Applicances- [1805]	-	182.47	-	172.78	-	156.96

Assistance to IHMS/FCIs/IITTM/NIWS- [1094]	-	5.70	-	5.17	-	-
ASSISTANCE TO NATIONAL SPORTS FEDERATIONS- [1219]	-	0.04	-	0.33	-	-
Assistance to PSEs for Other Scientific Research Schemes- [1825]	-	5.00	-	5.65	-	4.09
Assistance to State Agencies for intra-state movement of foodgrains and FPS dealers margin under NFSA- [3424]	457.14	-	141.05	-	-	1,520.57
ASSISTANCE TO VOLUNTARY ORGANISATIONS WORKING FOR WELFARE OF SCS- [9496]	-	3.12	-	7.08	-	4.57
ASSISTANCE TO VOLUNTARY ORGANISATIONS FOR PROGRAMMES RELATING TO AGED- [0976]	-	1.11	-	3.13	-	-
Atal Innovation Mission(AIM) including Self Employment and Talent Utilization (SETU)- [2351]	-	13.69	-	27.12	-	31.06
Atmosphere and Climate Research - Modelling Observing Systems and Services (ACROSS)- [0335]	-	0.52	-	0.64	-	0.68
BIO POWER-OFFGRID- [3332]	-	1.48	-	0.82	-	-

BIOGAS PROGRAMME-OFFGRID- [3324]	-	0.47	-	0.56	-	0.35
Biotechnology Research and Development- [0150]	-	40.34	-	51.21	-	25.49
Border Infrastructure and Management- [1840]	-	50.00	-	18.30	-	43.20
CAPACITY BUILDING FOR SERVICE PROVIDERS- [1095]	-	1.41	-	0.37	-	2.65
Cash Incentives for Kerosene Distribution Reforms- [3361]	-	-	-	-	15.00	-
Centenaries and Anniversaries, Celebrations and Schemes- [1913]	-	6.20	-	15.09	-	24.91
CLIMATE CHANGE ACTION PLAN- [1738]	-	1.00	-	0.12	-	0.12
Consumer Awareness (Advertising and Publicity)- [0233]	-	-	-	0.34	-	-
Consumer Helplines - [1417]	-	-	0.33	-	-	-
CONSUMER WELFARE FUND- [3048]	-	0.05	-	0.25	-	-
COVID-19 Vaccination of Health Care Workers (HCWs) & Front Line Workers (FLWs)- [3949]	-	-	-	-	12.40	-

CREDIT LINKED CAPITAL SUBSIDY AND TECHNOLOGY UPGRADATION SCHEME- [0643]	-	-	-	87.56	-	10.20
Crop Insurance Scheme- [9119]	-	-	-	0.28	-	-
Cyber Security Projects (NCCC & Others)- [0538]	-	1.97	-	8.12	-	2.55
Deendayal Disabled Rehabilitation Scheme- [0971]	-	7.76	-	10.11	-	13.35
Design and Technical Upgradation Scheme- [1434]	-	1.64	-	2.49	-	4.34
DEVELOPMENT OF INFRASTRUCTURE FOR PROMOTION OF HEALTH RESEARCH- [1532]	-	-	-	2.84	-	2.76
Development of Museums- [0205]	-	5.17	-	-	-	0.99
DEVELOPMENT OF NURSING SERVICES- [3253]	-	-	-	0.03	-	-
Development of Pharmaceutical Industry- [1979]	-	0.07	-	0.02	-	0.25
DEVELOPMENT, PLANNING, QUALITY ASSURANCE, RESEARCH AND TRAINING - SCHEMES FINANCED FROM CRIF- [0842]	-	6.10	-	8.00	-	8.13
Domestic Promotion and Publicity including Market Development Assistance- [1097]	-	0.50	-	0.27	-	-

DUTY DRAWBACK SCHEME- [3022]	-	8.46	-	11.03	-	-
ECONOMIC CENSUS- [0992]	-	-	-	1.07	-	-
e-Courts Phase II- [3159]	-	8.07	-	15.04	-	13.79
Education Services - Internationalization of Higher Education- [3669]	-	-	-	-	-	87.21
ELECTRONIC GOVERNANCE- [0537]	-	-	-	0.47	-	1.00
Enhancement of Competitiveness in the Indian Capital Goods Sector- [1770]	-	4.00	-	2.44	-	2.42
ENVIRONMENTAL EDUCATION, AWARENESS AND TRAINING- [3113]	-	0.20	-	-	-	-
Environmental Information Systems- [2401]	-	0.48	-	0.32	-	0.92
ESTABLISHMENT AND STRENGTHENING OF NCDC BRANCHES AND HEALTH INITIATIVES INTER SECTORAL COORDINATION FOR PREPARATION AND CONTROL OF ZONOTIC DISEASES AND OTHER NEGLECTED TROPICAL DISEASES SURVEILLANCE OF VIRAL HEPATITIS ANTI MICROBIAL RESISTANCE- [9129]	-	1.08	-	0.21	-	0.06
Establishment of New Technology Centres- [3675]	-	-	-	47.53	-	40.93

Extra Mural Research Projects through Research Institutes etc. - [3121]	-	0.26	-	1.14	-	0.62
FAMILY WELFARE SCHEMES- [3255]	-	0.77	-	1.30	-	0.89
FREE COACHING AND ALLIED SCHEMES FOR MINORITIES- [0636]	-	7.44	-	4.41	-	5.95
Free Coaching for SC and OBC Students- [9296]	-	0.75	-	0.72	-	0.33
Global Engagement and International Cooperation- [1912]	-	0.02	-	0.32	-	-
GRANTS TO OTHER INSTITUTIONS- [3758]	-	-	-	-	-	0.34
Handicraft Cluster Development Program - Handicraft Mega Cluster- [1868]	-	1.28	-	3.80	-	1.40
Handicrafts Artisans comprehensive welfare scheme- [1438]	-	-	-	0.36	-	4.97
Handloom Cluster Development Program - Handloom Mega Cluster- [1865]	-	0.69	-	0.25	-	-
Hazardous Substances Management (HSM)- [2402]	-	-	-	-	-	0.20
Higher Education Statistics and Public Information System (HESPIS)- [9020]	-	1.19	-	0.25	-	0.66

Human Resource and Capacity Development- [3103]	-	0.17	-	1.83	-	1.83
Human Resource Development- Handicrafts- [1440]	-	2.61	-	3.91	-	0.88
Impacting Research Innovation and Technology (IMPRINT) Scheme- [3250]	-	-	-	7.42	-	-
Implementation of the IMPRINT Research Initiative (Impacting Research Innovation and Technology)- [3353]	-	15.30	-	20.00	-	-
INDIA COVID 19 EMERGENCY RESPONSE AND HEALTH SYSTEMS PREPAREDNESS PACKAGE- [3892]	-	-	-	-	109.93	-
Indian Leather Development Programme (ILDLP)- [1848]	-	1.88	-	8.95	-	13.75
Industrial and Entrepreneurship Development- [0155]	-	-	-	0.94	-	-
Industrial Research and Development- [1826]	-	3.20	-	0.34	-	1.88
INFORMATION AND MASS EDUCATION CELL- SJE- [1802]	-	0.02	-	0.00	-	-
INFORMATION, EDUCATION AND COMMUNICATIONS (MNRE)- [3339]	-	0.00	-	0.00	-	0.00

Infrastructure Development and Capacity Building (MSME) - [0646]	-	28.66	-	22.53	-	63.30
Infrastructure Development and Capacity Building- EAP Component (MSME) - [3399]	-	0.49	-	7.71	-	10.90
INNOVATION, TECHNOLOGY DEVELOPMENT AND DEPLOYMENT- [1819]	-	36.95	-	67.36	-	35.09
IN-SERVICE TRAINING AND SENSITIZATION, EMPLOYMENT OF PHYSICALLY CHALLENGED- [3302]	-	0.10	-	-	-	-
Integrated Development of Tourist Circuits around specific themes (Swadesh Darshan)- [9368]	-	3.29	-	5.29	-	-
Integrated Management of Public Distribution System- [3543]	0.81	-	-	-	-	2.20
Integrated Processing Development Scheme- [9102]	-	-	-	-	-	0.47
Integrated Scheme for Skill Development- Textiles- [1874]	-	0.49	-	8.79	-	19.39
INTERNATIONAL COOPERATION SCHEME (MSME)- [0658]	-	0.04	-	0.44	-	0.09
KALA SANSKRITI VIKAS YOJANA- [1914]	-	10.90	-	4.10	-	4.48



KHELO INDIA- [3102]	-	43.43	-	6.29	-	22.50
KISAN URJA SURAKSHA EVAM UTTHAAN MAHABHIYAN-OFF GRID (KUSUM)- [3832]	-	-	-	-	-	15.34
Land Records Modernization Programme- [1811]	-	23.25	-	-	-	0.54
MAINTENANCE OF NATIONAL HIGHWAYS - FINANCED FROM CRF- [3178]	-	23.03	-	35.05	-	66.82
Management Support to Rural Development Programs and Strengthening of District Planning Process- [0821]	-	21.13	-	5.32	-	2.36
Manpower Development- [0542]	-	2.29	-	48.78	-	83.68
MARKET ACCESS INITIATIVE- [0215]	-	-	-	-	-	1.45
Market Intervention Scheme and Price Support Scheme (MIS-PSS)- [9762]	-	0.07	-	-	-	-
MARKET RESEARCH- [1100]	-	-	-	0.13	-	0.18
Marketing Support and Services- [1484]	-	1.81	-	1.32	-	2.67
Member of Parliament Local Area Development Scheme (MPLAD)- [1261]	-	722.00	-	477.50	-	200.00
Metro Projects- [3180]	-	1,988.08	-	303.94	-	1,352.00

NAI MANZIL- THE INTEGRATED EDUCATION AND LIVELIHOOD INITIATIVE- [9980]	-	16.88	-	6.13	-	3.78
Narcotics Control Bureau- [9041]	0.37	-	-	-	-	-
National AIDS and STD Control Programme- [9316]	-	60.11	-	79.09	-	81.42
NATIONAL ANIMAL DISEASE CONTROL PROGRAMME FOR FOOT AND MOUTH DISEASE (FMD) AND BRUCELLOSIS- [3743]	-	-	-	39.53	-	62.05
National Child Labour Project including grants in aid to voluntary agencies and reimbursement of assistance to bonded labour- [0598]	0.74	11.05	-	6.47	-	3.98
National Fellowship and Scholarship for higher education of ST Students- [1115]	-	0.54	-	0.10	-	0.29
National Handloom Development Programme- [9305]	-	4.79	-	8.63	-	10.59
National Heritage City Development and Augmentation Yojana (HRIDAY)- [9365]	-	6.04	-	-	-	-
National Highway Authority of India- [0845]	-	45.99	-	86.53	-	92.97
National Hydrology Project- [1163]	-	-	-	6.90	-	5.75

National Initiative for Technology Transfer- [9026]	-	15.00	-	-	-	46.00
National Initiative for Design Innovation- [9027]	-	0.10	-	1.68	-	2.07
National Institute of Fashion Technology (NIFT)- [1076]	-	-	-	9.30	-	-
National Institutes of Pharmaceutical Education and Research (NIPERs)- [3267]	-	8.40	-	17.01	-	28.00
National Means cum Merit Scholarship Scheme (SEL)- [0296]	-	0.50	-	0.43	-	0.23
National Mission in Education Through ICT- [9287]	-	2.74	-	3.00	-	2.08
NATIONAL MISSION ON INTERDISCIPLINARY CYBER PHYSICAL SYSTEMS- [3645]	-	-	-	-	-	27.00
National Organ Transplant Programme- [9286]	-	-	-	0.58	-	-
NATIONAL PHARMACOVIGILANCE PROGRAMME- [3260]	-	10.00	-	7.79	-	7.78
National Programme for Youth and Adolescent Development- [1213]	-	-	-	6.90	-	1.01
National Scheme for Incentive to Girl Child for Secondary Education- [0293]	-	0.06	-	-	-	0.01

National Service Scheme- [9230]	-	0.42	-	11.42	-	2.24
National Young Leaders Programme- [9349]	-	0.10	-	-	-	-
OCEAN SERVICES MODELLING APPLICATION RESOURCES AND TECHNOLOGY (O SMART)- [3655]	-	-	-	0.23	-	-
Ongoing Programme and Schemes-Power- [9996]	-	0.09	-	3.00	-	15.48
Other Disaster Management Schemes-MHA- [1837]	-	-	-	-	0.67	-
OTHER HANDICRAFT SCHEMES- [3068]	-	3.80	-	4.59	-	4.52
Other Handloom Schemes- [3066]	-	0.92	-	0.58	-	1.68
OTHER RENEWABLE ENERGY APPLICATIONS (SOLAR CITIES, GREEN BUILDINGS, SUPPORT TO STATES, DEMONSTRATION OF RENEWABLE ENERGY APPLICATIONS, COOKSTOVES, ETC.)- [3325]	-	0.03	-	-	-	-
Other subsidy payable including for North Eastern Region-LPG- [9774]	-	325.75	-	407.04	-	288.40
PANDIT MADAN MOHAN MALVIYA NATIONAL MISSION ON TEACHERS AND TEACHING- [1782]	-	17.05	-	21.69	-	4.51

Pardhan Mantri Swasthya Suraksha Yojana- [0398]	-	6.50	-	106.90	-	112.93
PAYMENT FOR IMPORT OF UREA- [9747]	-	38.59	-	-	-	102.42
PAYMENT FOR IMPORTED P AND K FERTILIZERS- [9746]	-	366.76	-	501.44	-	1,502.17
PAYMENT FOR INDEGENOUS P AND K FERTILIZERS- [9745]	-	48.13	-	63.73	-	79.79
PAYMENT FOR INDEGENOUS UREA- [9750]	-	8,284.82	-	9,277.41	-	15,837.99
PAYMENT OF CITY COMPOST- [2414]	-	2.04	-	3.08	-	6.31
Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)- [9369]	-	0.10	-	11.26	-	-
PM Research Fellowship- [3268]	-	0.77	-	1.89	-	5.19
POLLUTION ABATEMENT- [0264]	-	2.17	-	0.08	-	-
POWER TEX INDIA- [3549]	-	1.07	-	-	-	-
PRADAHAN MANTRI KISAN SAMPADA YOJANA-CREATION OF BACKWARD & FORWARD LINKAGES- [3610]	-	-	-	4.44	-	8.66
PRADAHAN MANTRI KISAN SAMPADA YOJANA-FOOD SAFETY & QUALITY ASSURANCE INFRASTRUCTURE- [3611]	-	0.34	-	-	-	2.32

PRADHAN MANTRI KISAN SAMPADA YOJANA-CREATION OF INFRASTRUCTURE FOR AGRO PROCESSING CLUSTERS- [3607]	-	3.50	-	11.06	-	-
PRADHAN MANTRI KISAN SAMMAN NIDHI (PM-Kisan)- [3624]	-	2,230.54	-	10,385.47	-	14,879.24
Pradhan Mantri Kisan Sampada Yojana - Scheme for Operation Greens- [3621]	-	-	-	-	-	0.12
PRADHAN MANTRI KISAN SAMPADA YOJANA-CREATION/EXPANSION OF FOOD PROCESSING & PRESERVATION CAPACITIES- [3609]	-	10.00	-	18.81	-	13.56
PRADHAN MANTRI KISAN SAMPADA YOJANA-HUMAN RESOURCE AND INSTITUTIONS- [3612]	-	0.66	-	-	-	-
PRADHAN MANTRI KISAN SAMPADA YOJANA-INTEGRATED COLD CHAIN & VALUE ADDITION INFRASTRUCTURE- [3608]	-	26.44	-	12.79	-	13.16
PRADHAN MANTRI KISAN SAMPADA YOJANA-MEGA FOOD PARKS- [3606]	-	-	-	-	-	18.60

PROCUREMENT AND MARKETING SUPPORT SCHEME- [0648]	-	0.26	-	9.15	-	0.82
Programme for Apprenticeship Training- [9439]	-	40.62	-	25.50	-	21.00
Promotion of Agricultural Mechanization for in – situ Management of Crop Residue- [3618]	-	-	-	105.29	-	120.20
Promotion of Electronics and IT HW Manufacturing (MSIPS, EDF and Manufacturing Clusters)- [0540]	-	38.02	-	10.12	-	10.00
Promotion of IT/ITeS Industries- [2353]	-	-	-	-	-	6.55
Promotional Services Institutions and Programme- [0644]	-	1.04	-	16.07	-	0.03
R and D in IT/Electronics/CCBT- [2354]	-	3.09	-	5.84	-	8.59
R& D for Conservation and development - [0265]	-	-	-	0.13	-	0.13
RASHTRIYA VAYOSHRI YOJANNA- [3553]	-	106.51	-	-	-	26.50
RE-CAPITALIZATION OF PUBLIC SECTOR BANKS (THROUGH BONDS)- [3735]	-	-	-	2,153.00	-	-
RECAPITALIZATION OF PUBLIC SECTOR BANKS- [1530]	-	6,896.00	-	-	-	-

Re-orientation Training Programme of AYUSH Personnel/Continuing Medical Education (ROTP/CME)- [3115]	-	0.47	-	0.29	-	0.01
Research and Development - Handicrafts- [1491]	-	0.72	-	0.47	-	1.71
Research and Development (DST)- [3237]	-	13.91	-	7.29	-	8.35
Research and Development (MNRE)- [1975]	-	0.49	-	0.40	-	2.02
Research and Development and Implementation of National Water Mission- [1166]	-	0.09	-	0.03	-	0.03
Research Training and Studies and Other Road Safety Schemes- [0848]	-	4.98	-	49.54	-	8.83
Research, Development and Consultancy on generic issues related to CPSEs and State Level Public Enterprises- [0700]	-	0.16	-	0.16	-	-
Research, Education and Training Outreach (REACHOUT)- [0325]	-	4.71	-	8.75	-	0.07
RESEARCH, STUDIES AND PUBLICATIONS- [1788]	-	0.08	-	-	-	-



RESEARCH/STUDIES, PUBLICITY, MONITORING AND EVALUATION OF DEVELOPMENT SCHEMES FOR MINORITIES- [0637]	-	4.50	-	3.67	-	1.18
SCHEME FOR ASSISTANCE TO SUGAR MILLS FOR 2017- 18 SEASON- [3622]	-	156.69	-	7.26	-	-
SCHEME FOR ASSISTANCE TO SUGAR MILLS FOR 2018- 19 SEASON- [3684]	-	-	-	719.77	-	178.49
Scheme for Assistance to Sugar Mills for 2019- 20 season- [3816]	-	-	-	-	-	1,640.68
Scheme for Creation and Maintenance of Buffer Stock of 40 LMT of Sugar- [3815]	-	-	-	-	-	139.71
Scheme for defraying expenditure towards internal transport, freight, handling & other charges on export- [3652]	-	-	-	215.87	-	74.81
Scheme for Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicle in India - (FAME - India). - [3382]	-	4.49	-	55.98	-	15.57
Scheme for Fund for Regeneration of Traditional Industries (SFURTI)- [3396]	-	-	-	14.88	-	75.22

Scheme for Integrated Textile Parks (SITP)- [1079]	-	-	-	4.00	-	0.29
SCHEME FOR LEADERSHIP DEVELOPMENT OF MINORITY WOMEN- [1340]	-	7.61	-	3.75	-	4.20
SCHEME FOR PREVENTION OF ALCOHOLISM AND SUBSTANCE (DRUGS) ABUSE- [1801]	-	3.68	-	6.44	-	-
Scheme for Promotion of Research and Development in Iron and Steel sector- [1008]	-	1.58	-	1.42	-	0.09
SCHEME OF HUMAN RESOURCE DEVELOPMENT IN SPORTS- [1220]	-	0.12	-	0.05	-	0.13
Schemes for differently Abled persons- [0970]	8.69	8.36	14.47	5.38	5.04	0.62
Schemes for Safety of Women-POLICE- [3193]	82.64	-	22.15	-	54.74	-
Schemes of North East Council - Special Development Projects- [0248]	-	2.01	-	0.76	-	-
SCHEMES OF STATES FINANCED FROM CENTRAL ROAD INVESTMENT FUND (CRF)- [2014]	655.91	-	541.09	-	576.36	-
Science and Technology Institutional and Human Capacity Building- [1817]	-	59.90	-	86.55	-	51.03

SEISMOLOGICAL AND GEOSCIENCE (SAGE)- [9456]	-	0.20	-	0.41	-	0.05
SKILL DEVELOPMENT INITIATIVES (MoMA)- [3586]	-	21.45	-	16.18	-	29.82
SMALL HYDRO POWER-OFFGRID- [3331]	-	-	-	-	-	0.05
SOLAR POWER-GRID INTERACTIVE- [3321]	-	9.02	-	5.50	-	38.04
SOLAR POWER-OFFGRID- [3322]	-	26.05	-	57.05	-	18.30
SPACE SCIENCE PROMOTION- [2792]	-	3.43	-	4.10	-	3.43
Space technology- [2810]	-	0.02	-	-	-	-
STARTUP INDIA- [3410]	-	-	-	0.10	-	-
Strengthening Consumer Forum, Consumer Counseling and Mediation- [3047]	2.65	-	0.85	-	-	-
Strengthening of PDS Operations- [0381]	0.38	-	-	0.03	-	0.14
Strengthening of Weights and Measures Infrastructure and Strengthening of Regional Reference Standard Laboratories and Indian Institute of Legal Metrology- [0236]	-	-	3.42	-	-	-
Study in India- [3616]	-	20.00	-	16.04	-	19.41
SUBSIDIES FOR ASSISTANCE TO SUGAR MILLS FOR 2019-20 SEASON- [3807]	-	-	-	26.85	-	-

SUBSIDIES FOR CREATION AND MAINTENANCE OF BUFFER STOCK OF 40LMT SUGAR- [3806]	-	-	-	47.74	-	-
SUBSIDY-CREATION AND MAINTENANCE OF BUFFER STOCKS OF SUGAR- [3623]	-	54.38	-	109.09	-	28.80
SUPPORT FOR STATISTICAL STRENGTHENING- [9193]	-	4.94	-	-	-	-
Support to International training /Programs - [3276]	-	11.82	-	4.03	-	0.34
SUPPORTING COMMUNITY RADIO MOVEMENT IN INDIA - [1664]	-	0.23	-	0.30	-	0.23
Survey, Studies and Policy Research (MSME)- [0657]	-	-	-	-	-	0.11
SVAMITVA- [3880]	-	-	-	-	-	1.45
Technical Education Quality Improvement Programme of Government of India (EAP)- [2038]	-	7.50	-	-	-	-
Top Class Education for SCs- [0962]	-	1.64	-	3.72	-	1.82
Trade Facilitation Centre and Crafts Museum- [9418]	-	1.26	-	-	-	-
Trade Infrastructure for Export Schemes (TIES)- [3021]	-	-	-	0.48	-	-

Training and Research in Frontier Areas- [9024]	-	-	-	1.50	-	0.50
Training Schemes-PPG& P- [1950]	-	0.48	-	0.15	-	0.06
Transport Planning and Capacity Building in Urban Transport- [1456]	-	-	-	0.03	-	0.15
UPGRADING SKILLS AND TRAINING IN TRADITIONAL ARTS/CRAFTS FOR DEVELOPMENT (USTTAD)- [9421]	-	13.76	-	9.81	-	4.28
Viability Gap Funding- [0276]	-	16.99	-	-	-	-
WIND POWER-OFFGRID- [3323]	-	0.25	-	-	-	-
Works Financed from PBFF- [9798]	-	1.04	-	-	-	-
WORKS UNDER ROADS WING- [0833]	-	839.72	-	718.16	-	1,104.87
World class Institutions- [3254]	-	-	-	22.00	-	62.00
YARN SUPPLY SCHEME- [1864]	-	126.84	-	141.94	-	60.32
BSF Air Wing Aircrafts, /Riverboat and Helibase- [2169]	-	0.25	-	-	-	-
GRANTS TO INTER STATES AND ECONOMICALLY IMPORTANT ROADS- SCHEMES FINANCED FROM CRIF- [0852]	-	93.78	-	25.91	-	-
Health Sector Disaster Preparedness and Response and Human Resources Development for Emergency Medical	-	5.30	-	2.50	-	-

Services- [3263]						
HUMAN RESOURCES DEVELOPMENT AND TRAINING (MNRE)- [3341]	-	0.07	-	-	-	-
INFORMATION AND MASS EDUCATION CELL (EPwD)- [9294]	-	1.58	-	-	-	-
Schemes for Development of Sugar Industries- [3044]	-	121.23	-	38.29	-	-

**श्री जी.वी.एल.नरसिंहा राव** : माननीय उपसभापति जी, मेरे प्रश्न के उत्तर में माननीय मंत्री जी ने जवाब में बताया है कि उत्तर प्रदेश को केन्द्रीय और केन्द्र द्वारा प्रायोजित विभिन्न योजनाओं के तहत 2020-21 में लगभग 1 लाख, 40 हजार, 500 करोड़ रुपये दिये गये। ...**(व्यवधान)**... सर, केन्द्र सरकार द्वारा उत्तर प्रदेश को 2019-20 की तुलना में वर्ष 2020-21 में लगभग 40 हजार करोड़ रुपये अधिक मिले हैं, इसके लिए मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी को धन्यवाद देना चाहता हूँ। इसके साथ ही मैं माननीय मुख्य मंत्री श्री योगी जी को भी बधाई देना चाहता हूँ कि इतने बड़े पैमाने पर राशि उपलब्ध कराई गई। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Put your question. ...**(Interruptions)**... Put your question. ...**(Interruptions)**...

**श्री जी.वी.एल.नरसिंहा राव** : माननीय उपसभापति जी, मेरा पहला सप्लीमेंट्री सवाल है, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि उत्तर प्रदेश में 2021-22 में कोरोना से लड़ने के लिए माननीय प्रधान मंत्री जी ने जो “प्रधानमंत्री गरीब कल्याण योजना” की घोषणा की थी, उस “प्रधानमंत्री गरीब कल्याण योजना” के तहत क्या-क्या सहायता उत्तर प्रदेश को दी गई?

**श्री पंकज चौधरी** : माननीय उपसभापति महोदय, माननीय सदस्य ने बहुत ही अच्छा प्रश्न उठाया है। “प्रधानमंत्री गरीब कल्याण योजना” पैकेज के तहत पूरे देश में सहायता देने का कार्य किया गया है। माननीय सदस्य ने उत्तर प्रदेश राज्य का जो प्रश्न किया है, मैं बताना चाहता हूँ कि “प्रधानमंत्री गरीब कल्याण अन्न योजना” के तहत 56 लाख, 16 हजार मीट्रिक टन अनाज 14 करोड़, 20 लाख लाभार्थियों को वितरित किया गया। “प्रधानमंत्री उज्ज्वला योजना” के तहत 2 करोड़, 71 लाख एल.पी.जी. रिफिल वितरित किए गए। “प्रधानमंत्री जन-धन योजना” के तहत लगभग 3 करोड़, 18 लाख खातों में लगभग 4,772 करोड़ रुपये डाले गये। ...**(व्यवधान)**... राष्ट्रीय सामाजिक सहायता कार्यक्रमों के अंतर्गत लगभग 52 लाख, 51 हजार लाभार्थियों को 525 करोड़ रुपये दिये गये। कर्मचारी भविष्य निधि के अंतर्गत लगभग 2 लाख, 30 हजार से ज्यादा कर्मचारियों को लगभग 157 करोड़ रुपये की मदद दी गई। “प्रधानमंत्री गरीब कल्याण अन्न योजना” के तहत 2 लाख, 70 हजार मीट्रिक टन दलहन लगभग 3 करोड़, 34 लाख लाभार्थियों को वितरित किया गया। ...**(व्यवधान)**... “श्रमिक कल्याण कोष” के तहत लगभग 18 लाख, 25 हजार लाभार्थियों को लगभग 353 करोड़ रुपये जारी किए गये। जिला खनिज के तहत 46 लाख रुपये उत्तर प्रदेश को दिये गये।

**श्री उपसभापति** : दूसरा सप्लीमेंट्री। ...**(व्यवधान)**...

**श्री जी.वी.एल.नरसिंहा राव** : सर, इतनी बड़ी मात्रा में उत्तर प्रदेश की सहायता करने के लिए मैं माननीय प्रधान मंत्री जी को एक बार फिर धन्यवाद देता हूँ। मेरा दूसरा सप्लीमेंट्री सवाल यह है कि पिछले साल कोरोना काल में कोविड महामारी से लड़ने के लिए उत्तर प्रदेश सरकार को, उत्तर

प्रदेश की जनता को केन्द्र सरकार ने किस प्रकार सहायता की है, मैं उसके बारे में माननीय मंत्री जी से जानकारी लेना चाहता हूँ।

**श्री पंकज चौधरी :** माननीय उपसभापति महोदय, कोविड महामारी से पूरी दुनिया जूझ रही है, लेकिन भारत में हमारे प्रधान मंत्री जी ने इससे लड़ने के तमाम उपाय किए। कोविड-19 में भारत सरकार द्वारा उत्तर प्रदेश राज्य को सभी प्रकार की सहायता की गई है। जैसे “प्रधानमंत्री गरीब कल्याण अन्न योजना” के बारे में मैंने पहले भी बताया कि 56 लाख, 16 हजार मीट्रिक टन अन्न 14 करोड़, 20 लाख लाभार्थियों को वितरित किया गया। प्रधानमंत्री उज्वला योजना के तहत 2 करोड़, 71 लाख एल.पी.जी. रिफिल वितरित किए गए। ...**(व्यवधान)**... “प्रधान मंत्री जन-धन योजना” के तहत लगभग 3 करोड़, 18 लाख खातों में लगभग 4 हजार 772 करोड़ रुपये डाले गये। इमरजेंसी क्रेडिट लाइन गारंटी स्कीम गाइडलाइन योजना के तहत 9 जुलाई, 2020-2021 तक उत्तर प्रदेश में 7 लाख, 90 हजार गारंटी प्रदान की गई। पी.एम. ...**(व्यवधान)**... खाते में 6 लाख, 64 हजार रुपये की मदद पहुंचाई गई। प्रधान मंत्री ...**(व्यवधान)**... खातों की संख्या, जिनमें ब्याज सहायता दी गई, उनकी संख्या 1 करोड़, 56 लाख है। ऐसी तमाम चीजों से जनता की मदद करने का काम हमारी सरकार ने किया था।

**डा. अशोक बाजपेयी :** माननीय उपसभापति महोदय, मैं आपके माध्यम से देश के यशस्वी प्रधान मंत्री, माननीय नरेन्द्र मोदी जी और वित्त मंत्री, श्रीमती निर्मला सीतारमण जी को हृदय से बधाई देता हूँ कि उन्होंने उत्तर प्रदेश की केन्द्रीय और केन्द्र प्रावधानित योजनाओं के लिए विगत तीन वर्षों में लगातार पर्याप्त धनराशि उपलब्ध कराने का काम किया।...**(व्यवधान)**... मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि कोविड महामारी की तीसरी लहर की आशंका को देखते हुए क्या माननीय वित्त मंत्री जी उत्तर प्रदेश की स्वास्थ्य सेवाओं को सुदृढ़ करने के लिए अतिरिक्त धनराशि मुहैया कराने की कृपा करेंगे? ...**(व्यवधान)**...

**श्री पंकज चौधरी :** उपसभापति महोदय, स्वास्थ्य को ध्यान में रखते हुए एक भारी बजट allot किया गया है और निश्चित तौर से माननीय सदस्य जो कहते हैं, ...**(व्यवधान)**... उत्तर प्रदेश की भरपूर मदद की जाएगी।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Question No. 152; Shri Binoy Viswam. ...**(Interruptions)**... बिनोय विस्वम जी, कृपया आप अपनी जगह पर जाएँ और सवाल पूछें। ...**(व्यवधान)**... माननीय मंत्री जी। ...**(व्यवधान)**... Dr. M. Thambidurai. ...**(Interruptions)**...



### Treatment for Covid-19 and non-COVID-19 diseases under PMJAY

\* 152. SHRI BINOY VISWAM: WILL the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of persons treated for COVID-19 and non-COVID-19 diseases across the country under the Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (PMJAY), Statewise for Financial Years 2019-20 and 2020-21

(b) the details of total budget allocated and utilised on COVID- 19 and non-COVID- 19 patients under the Ayushman Bharat-PMJAY, State-wise and year-wise, for last two financial years

(c) the number of individuals registered under the PMJAY scheme from January 2020 to June 30, 2021, the details thereof, State-wise and year-wise and

(d) the details of the steps taken by Government to improve registrations under PM-JAY?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (d) A Statement is laid on the Table of the House.

#### Statement

(a) to (d) Public Health being a State subject, response to the COVID-19 pandemic is primarily directed by the State Governments. National Health Authority has been providing necessary support to States/UTs for ensuring free COVID-19 testing and treatment to all eligible beneficiaries under Ayushman Bharat- Pradhan Mantri Jan Arogya Yojana (AB-PMJAY).

When COVID-19 pandemic started, initially existing treatment packages were used for providing COVID related treatment. Later, special packages for treatment and testing of COVID-19 were introduced. Many State Governments decided to make COVID-19 testing & treatment free for all residents. While some of them used Ayushman Bharat PMJAY ecosystem including the NHA's IT platform, others made it free. COVID-19 treatments have been captured in both general and COVID-19 specific packages of AB-PMJAY.

For the financial year 2020-21, a total of 3,27,672 hospital admissions were authorized towards COVID-19 treatment. The State/UT-wise details of the same are at Annexure- I (*See below*).

The allocation of funds under AB-PMJAY is integrated both for COVID-19 and non-COVID-19 treatments. Funds are released as per the requirement of States/UTs. Out of a total of Rs. 5537.02 crore released to States/UTs in FY 2019-20 and FY 2020-21, COVID-19 treatments worth Rs. 1157.66 crore were authorized in FY 2020-21. The details of funds released by NHA under the scheme, State-wise and year-wise, for financial years 2019-20 and 2020-21 are at Annexure- II (*See below*). The State/UT wise break-up of COVID-19 treatments is at Annexure- III (*See below*).

Further, State/UT-wise non-COVID utilization under AB-PMJAY for financial years 2019-20 and 2020-21 is at Annexure- IV (*See below*).

AB-PMJAY is an entitlement based scheme. The entitled beneficiary may directly visit any empanelled hospital (public or private) for availing treatment. However, to increase health awareness amongst beneficiaries, Ayushman cards are issued to them.

During the period from January 2020 to June 2021, 4.3 crore beneficiaries have been verified under the scheme. The details thereof are at Annexure- V (*See below*).

Following steps have been taken to issue e-cards to the beneficiaries:

- NHA collaborated with service providers such as CSC e-Governance Services India Ltd. and UTI Infrastructure Technology and Services Limited (UTIITSL) for issuing free Ayushman cards to eligible beneficiaries.
- Comprehensive on-ground Ayushman card generation campaign called "Aapke Dwar Ayushman" was launched by NHA. The campaign leveraged the grassroots network of frontline health workers, Panchayati Raj executives (elected representatives and officials), and other resources to conduct door-to-door beneficiary mobilization and Ayushman card generation. Massive IEC campaigns were undertaken across the States.

- A comprehensive media and outreach strategy to spread awareness and empowering the beneficiaries about their entitlements under the scheme has been followed. This includes use of media vehicles such as outdoor media, announcements at major bus stations, passenger train branding, national and regional press coverage, op-eds and advertorials in print media, radio campaign, telecast of beneficiary testimonials via Doordarshan, mass messaging through SMS, traditional media etc.
- The village level beneficiary data is now published and available for use at grassroots for verification under the scheme.

### Annexure-I

#### Details of Authorized COVID related hospital admissions in FY 2019-20 & 2020-21

#	State/UT	Authorized Hospital Admissions FY 2019-20		Authorized Hospital Admissions FY 2020-21	
		Non COVID	COVID*	Non COVID	COVID
1	Andaman and Nicobar Islands	153		338	6
2	Andhra Pradesh	6,06,295		4,45,122	87,081
3	Arunachal Pradesh	1,354		77	
4	Assam	90,194		92,880	519
5	Bihar	1,60,157		89,226	12
6	Chandigarh	3,515		5,378	1
7	Chhattisgarh	6,37,038		4,79,436	20,804
8	Dadra and Nagar Haveli   Daman and Diu	33,995		18,928	1
9	Goa	374		140	
10	Gujarat	11,40,679		8,17,616	
11	Haryana	97,531		1,30,527	340
12	Himachal Pradesh	48,250		29,347	13
13	Jammu and Kashmir	67,360		68,224	1
14	Jharkhand	4,09,935		2,97,682	796

15	Karnataka	5,94,854		6,84,329	93,388
16	Kerala	9,77,373		10,11,709	25,364
17	Ladakh			397	
18	Madhya Pradesh	2,78,442		3,78,502	4,769
19	Maharashtra	2,14,923	4	1,33,806	89,720
20	Manipur	12,808		16,284	87
21	Meghalaya	1,24,716		1,19,760	568
22	Mizoram	27,726		16,986	8
23	Nagaland	10,227		7,357	1
24	Puducherry	1,370		2,425	142
25	Punjab	1,96,707		4,23,186	
26	Rajasthan	9,25,684		4,10,464	1,023
27	Sikkim	1,215		2,024	3
28	Tamil Nadu	8,54,899		15,68,937	1,733
29	Tripura	51,154		30,211	44
30	Uttar Pradesh	2,89,236		3,17,935	858
31	Uttarakhand	1,30,298		1,20,912	390
32	Total	79,88,461	4	77,20,144	3,27,672

\* COVID-19 started spreading in the country from March 2020 onwards

Note: States using their own IT platform provide COVID related data offline.

## Annexure-II

### Details of funds released to States/UTs under AB-PMJAY

#	States/UTs	Total Funds released in FY 2019-20 (Rupees in crore)	Total Funds released in FY 2020-21 (Rupees in crore)
1	Andaman & Nicobar	0.41	0.27
2	Andhra Pradesh	374.07	261.23
3	Arunachal Pradesh		0.67
4	Assam	133.23	12.10
5	Bihar	82.49	
6	Chandigarh	3.82	1.84
7	Chhattisgarh	280.37	112.62
8	DNH & DD	2.02	4.24

9	Goa	0.06	0.49
10	Gujarat	212.33	99.84
11	Haryana	58.69	71.92
12	Himachal Pradesh	19.12	32.93
13	Jammu and Kashmir	33.44	22.70
14	Jharkhand	126.50	100.32
15	Karnataka	254.13	160.85
16	Kerala	97.56	145.61
17	Ladakh		1.62
18	Madhya Pradesh	118.46	164.80
19	Maharashtra	241.88	376.65
20	Manipur	17.10	11.45
21	Meghalaya	18.07	49.52
22	Mizoram	12.41	14.97
23	Nagaland	10.89	12.27
24	Puducherry		1.23
25	Punjab	55.55	46.85
26	Rajasthan	200.07	258.31
27	Sikkim	0.09	1.85
28	Tamil Nadu	441.77	359.81
29	Tripura	20.18	8.98
30	Uttar Pradesh	147.49	167.63
31	Uttarakhand	30.73	40.52
	Total	2992.93	2544.09

**Annexure-III****State/UT-wise amount authorized for COVID-19 testing and treatment for FY 2020-21**

Sl No.	State/UT	Amount authorized towards testing and treatment of COVID-19 (In Rs)
1	Andaman and Nicobar Islands	330
2	Andhra Pradesh	1,77,53,81,876
3	Assam	1,04,39,200
4	Bihar	2,28,350

5	Chandigarh	18,000
6	Chhattisgarh	15,14,17,640
7	DNH & DD	40,760
8	Gujarat	1,18,53,275
9	Haryana	2,21,14,520
10	Himachal Pradesh	3,03,900
11	Jammu and Kashmir	7,920
12	Jharkhand	1,56,77,620
13	Karnataka	4,25,53,50,000
14	Kerala	81,84,63,449
15	Madhya Pradesh	5,22,06,409
16	Maharashtra	2,03,63,47,444
17	Manipur	23,48,591
18	Meghalaya	1,98,69,600
19	Mizoram	3,05,505
20	Nagaland	34,200
21	Puducherry	22,94,700
22	Punjab	1,500
23	Rajasthan	68,59,100
24	Sikkim	86,100
25	Tamil Nadu	2,35,21,56,521
26	Tripura	2,78,880
27	Uttar Pradesh	1,08,85,665
28	Uttarakhand	3,16,27,664
29	Total	11,57,65,98,719

## Annexure-IV

**State/UT-wise break-up of non-COVID hospitalizations in FY 2019-20  
and FY 2020-21**

State/UT	FY 2019-20		FY 2020-21	
	Authorized Hospital Admissions (Count)	Authorized Hospital Admissions Amt. (In Rs.)	Authorized Hospital Admissions (Count)	Authorized Hospital Admissions Amt. (in Rs.)
Andhra Pradesh	6,06,295	17,32,87,32,061	4,45,122	12,55,42,61,717

Chhattisgarh	6,37,038	5,87,43,20,701	4,79,436	5,19,78,58,457
Karnataka	5,94,854	7,01,72,21,044	6,84,329	6,11,56,94,834
Tamil Nadu	8,54,899	15,79,83,87,547	15,68,937	11,65,73,90,509
Maharashtra	2,14,923	5,46,00,15,439	1,33,806	3,64,36,09,133
Madhya Pradesh	2,78,442	3,88,79,32,492	3,78,502	5,46,05,69,927
Kerala	9,77,373	6,93,72,23,536	10,11,709	6,88,26,44,317
Punjab	1,96,707	2,36,81,16,792	4,23,186	4,73,90,37,971
Uttar Pradesh	2,89,236	3,25,64,34,206	3,17,935	3,02,42,78,559
Gujarat	11,40,679	17,13,29,04,107	8,17,616	11,39,10,92,220
Haryana	97,531	1,28,50,54,166	1,30,527	1,56,22,20,498
Bihar	1,60,157	1,55,15,38,634	89,226	80,97,12,361
Jharkhand	4,09,935	3,92,39,44,130	2,97,682	2,98,01,96,580
Assam	90,194	1,28,82,27,493	92,880	1,42,52,54,487
Tripura	51,154	30,19,94,394	30,211	24,24,41,185
Uttarakhand	1,30,298	1,19,05,73,535	1,20,912	1,70,83,90,937
Arunachal Pradesh	1,354	2,32,16,927	77	18,27,585
Himachal Pradesh	48,250	47,62,17,219	29,347	36,18,35,383
Nagaland	10,227	13,98,15,731	7,357	10,76,64,952
Manipur	12,808	19,69,13,221	16,284	16,37,83,617
Chandigarh	3,515	3,13,24,878	5,378	3,34,88,676
Meghalaya	1,24,716	95,12,86,704	1,19,760	93,60,36,456
Mizoram	27,726	25,88,23,722	16,986	21,02,96,776
Goa	374	1,06,97,164	140	28,85,356
Ladakh			397	45,34,030
Jammu and Kashmir	67,360	36,02,03,138	68,224	67,48,33,930
Puducherry	1,370	1,17,26,780	2,425	86,67,634
Andaman And Nicobar Islands	153	12,27,894	338	1,09,91,205

Dadra and Nagar Haveli   Daman and Diu	33,995	24,91,31,572	18,928	11,72,31,686
Rajasthan	9,25,684	5,38,89,03,873	4,10,464	2,42,09,66,577
<b>Sikkim</b>	<b>1,215</b>	<b>1,65,30,009</b>	<b>2,024</b>	<b>1,62,50,053</b>
Total	79,88,461	1,02,71,86,39,109	77,20,144	84,46,59,47,608

## Annexure-V

## State/UT-wise, Year-wise breakup of Ayushman cards generated

State/UT	Jan 2020 – Dec 2020	Jan 2021 – Jun 2021	Total
Andaman and Nicobar Islands	19,410	5,217	24,627
Andhra Pradesh	1	9	10
Arunachal Pradesh	1,156	20,603	21,759
Assam	72,341	63,273	135,614
Bihar	1,795,963	1,362,137	3,158,100
Chandigarh	8,436	9,969	18,405
Chhattisgarh	528,907	10,073,682	10,602,589
DNH and DD	24,285	14,295	38,580
Goa	1,012	81	1,093
Gujarat	176,263	216,850	393,113
Haryana	696,758	319,637	1,016,395
Himachal Pradesh	69,343	203,513	272,856
Jammu and Kashmir	1,654,504	2,035,185	3,689,689
Jharkhand	295,258	111,274	406,532
Karnataka	172	24	196
Kerala	353,697	107,804	461,501
Lakshadweep	1,052	4	1,056
Ladakh	688	61,229	61,917
Madhya Pradesh	4,226,416	6,993,356	11,219,772
Maharashtra	926,432	151,670	1,078,102
Manipur	65,725	39,795	105,520
Meghalaya	38,134	89,313	127,447



Mizoram	28,802	2,052	30,854
Nagaland	17,903	17,648	35,551
Puducherry	57,009	85,295	142,304
Punjab	906,269	2,390,687	3,296,956
Sikkim	5,184	4,251	9,435
Tamil Nadu	165	101	266
Tripura	300,127	104,995	405,122
Uttar Pradesh	2,663,987	3,479,670	6,143,657
Uttarakhand	378,982	138,074	517,056
<b>Grand Total</b>	<b>15,314,381</b>	<b>28,101,693</b>	<b>43,416,074</b>

Note: Few States have already verified 100% beneficiaries, therefore, numbers of beneficiaries verified in this period is low.

DR. M. THAMBIDURAI: Hon. Deputy Chairman, Sir, first of all, I would like to appreciate the hon. Prime Minister, Shri Modi, for taking healthcare of this country very seriously. He has allocated a lot of funds for the Programme....(*Interruptions*)... Under the Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana, lakhs of crores of rupees have been allocated for the welfare of the people. ...(*Interruptions*)... I appreciate that, but, at the same time, I would like to know from the hon. Minister why the allocations made for Tamil Nadu are less. At one time we got more allocations, especially during 2019-20 and 2020-21, during which period the AIADMK was in power. ...(*Interruptions*)...The former Chief Minister, Shri Edappadi Palaniswami, made a lot of efforts to improve healthcare in the State with the help of the Central Government. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please be brief. ...(*Interruptions*)... Please be brief with your question. ...(*Interruptions*)...

DR. M. THAMBIDURAI: I would like to know from the hon. Minister, as the Prime Minister is expected to do a lot of things for this country, whether you would allocate more funds to Tamil Nadu towards the healthcare programme. ...(*Interruptions*)...

**डा. भारती प्रवीण पवार :** उपसभापति महोदय, प्रधान मंत्री, नरेन्द्र मोदी जी की एक महत्वाकांक्षी योजना है, ...(*व्यवधान*)... जो 'आयुष्मान भारत योजना' के रूप में आज लाखों परिवारों को ...(*व्यवधान*)... हेल्थ की दिशा में ...(*व्यवधान*)... क्रांति की ओर ले जा रही है।...(*व्यवधान*)...

**श्री उपसभापति :** आप वैल में खड़े होकर नहीं पुकार सकते हैं।...**(व्यवधान)**... Please go back to your seats. ...**(Interruptions)**... आपका कुछ भी रिकॉर्ड पर नहीं जा रहा है।...**(व्यवधान)**... आपका क्वेश्चन ऑवर है, please go back to your seats. ...**(Interruptions)**...

**डा. भारती प्रवीण पवार :** इसमें आप देखिए ...**(व्यवधान)**... आज देश की जनता को बेहतर स्वास्थ्य मिल रहा है।...**(व्यवधान)**... यह योजना 2018 से शुरू हुई। ...**(व्यवधान)**... जब कोविड का संकट आया, तो पूरे 15 हजार करोड़ रुपए का पैकेज ...**(व्यवधान)**... आज के दिनों में 20 हजार करोड़ रुपए का पैकेज...**(व्यवधान)**... हेल्थ के सभी सेक्टर्स में जारी किया गया है।...**(व्यवधान)**... मैं आज आपको सदन के माध्यम से यह कहना चाहूँगी कि आज जो भी परिवार हैं, ...**(व्यवधान)**... कोविड आने के बाद इस योजना के तहत जो भी registered beneficiaries हैं, उन्हें तुरंत ट्रीटमेंट, टेस्ट्स आदि के लिए विशेष पैकेज दिया गया है।...**(व्यवधान)**... जैसा माननीय सदस्य ने कहा, मैं आपके माध्यम से यह जरूर कहूँगी कि यह मोदी जी की सरकार है, ...**(व्यवधान)**... आज दुनिया में इस योजना की तारीफ की जा रही है ...**(व्यवधान)**... कि यह दुनिया की सबसे बड़ी हमारी सरकार द्वारा प्रायोजित स्वास्थ्य बीमा योजना है, जिससे आज लाखों परिवार लाभ उठा रहे हैं।...**(व्यवधान)**... मैं आपके माध्यम से माननीय सदस्य महोदय को आश्वस्त करती हूँ कि आज इस पैकेज के तहत जो भी allocation की डिमांड कर रहे हैं, वह मिला भी है तथा और भी मिलेगा।...**(व्यवधान)**...

**श्री राम नाथ ठाकुर :** उपसभापति महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि कोविड की जो समस्या है, इसके लिए बिहार प्रांत में कितनी राशि उपलब्ध कराई गई और कितनी राशि की जरूरत है? ...**(व्यवधान)**... हम आपके माध्यम से यह जानना चाहते हैं कि अभी बिहार राज्य को कोविड फंड में कितना रुपया दिया है? ...**(व्यवधान)**...

**श्री मनसुख मांडविया :** उपसभापति महोदय, माननीय सदस्य ने क्वेश्चन किया है कि कोविड महामारी में बिहार को कितनी राशि उपलब्ध कराई गई है। ...**(व्यवधान)**... माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहूँगा कि सभी देशों में कोविड क्राइसिस स्टार्ट होने से ...**(व्यवधान)**... सभी राज्यों ने अपना प्राइमरी इन्फ्रास्ट्रक्चर ...**(व्यवधान)**... जो प्राइमरी इन्फ्रास्ट्रक्चर है। ...**(व्यवधान)**... पहले 15,000 करोड़ रुपए का पैकेज दिया गया था ...**(व्यवधान)**... और दूसरा 23,000 करोड़ का पैकेज दिया गया था। ...**(व्यवधान)**... शायद कोविड क्राइसिस आगे बढ़े ...**(व्यवधान)**... इसमें से 15 परसेंट राशि सभी स्टेट्स को उपलब्ध कराई गई है। ...**(व्यवधान)**... बिहार को भी उपलब्ध कराई गई है। ...**(व्यवधान)**... किसी भी स्टेट में कोविड क्राइसिस के लिए या कोविड के सामने लड़ने के लिए, जिस भी प्राइमरी इन्फ्रास्ट्रक्चर की आवश्यकता है, सुविधा की आवश्यकता है, वह सुविधा वहाँ मिल सके, इसके लिए भारत सरकार की ओर से प्रयास हो रहा है। ...**(व्यवधान)**...

**श्री उपसभापति :** श्रीमती कान्ता कर्दमा ...**(व्यवधान)**... श्रीमती कान्ता कर्दमा ...**(व्यवधान)**...

**श्रीमती कान्ता कर्दम :** उपसभापति महोदय, ...(व्यवधान)...

**श्री उपसभापति:** श्रीमती कान्ता कर्दम। ...(व्यवधान)... प्लीज़ ...(व्यवधान)... आपका माइक ऑन नहीं है। ...(व्यवधान)... आगे का माइक ऑन है। ...(व्यवधान)... आप अपनी जगह पर रहें। ...(व्यवधान)... श्रीमती कान्ता कर्दम। ...(व्यवधान)...

**श्रीमती कान्ता कर्दम :** लोग इसका ज्यादा लाभ ले सकें, इसके लिए सरकार क्या-क्या प्रयास कर रही है ...(व्यवधान)... और उत्तर प्रदेश के कितने लोगों को इसका लाभ मिला है? ...(व्यवधान)...

**श्री मनसुख मांडविया :** महोदय, यह 'आयुष्मान भारत योजना' एक महत्वपूर्ण योजना है। ...(व्यवधान)... जब ओबामा गवर्नमेंट थी, तब अमेरिका ने एक हैल्थ-केयर योजना शुरू की थी। ...(व्यवधान)... उसकी कवरेज दस करोड़ लोगों तक हैल्थ फैसिलिटी प्रोवाइड कराने की थी। ...(व्यवधान)... यह योजना दुनिया में ओबामा-केयर के नाम से पॉपुलर हुई थी। ...(व्यवधान)... माननीय उपसभापति महोदय, मुझे आपके माध्यम से बताते हुए खुशी हो रही है कि भारत में 'आयुष्मान भारत योजना' के द्वारा दस करोड़ फैमिलीज़, यानी 50 करोड़ लोगों को इसका लाभ मिल रहा है। ...(व्यवधान)... सारे देश में पूरी गति से यह कार्यक्रम चल रहा है। ...(व्यवधान)... 16 करोड़ काडर्स जारी किए गए हैं ...(व्यवधान)... और उनमें से दो करोड़ लोगों को पाँच लाख तक की राशि के मुताबिक, उनके ट्रीटमेंट पर जो खर्च हुआ है, उसे इस राशि से उपलब्ध कराया गया है। ...(व्यवधान)... माननीय उपसभापति महोदय, यह गरीबों के लिए बहुत महत्वपूर्ण योजना है। ...(व्यवधान)... जिसकी जेब में पैसा नहीं होता है, जो गरीब होते हैं, जो मजदूरी करते हैं, ऐसे लोगों की राह में कोई बीमारी आ जाती है, तो उन्हें दिक्कत हो जाती है। ...(व्यवधान)... लेकिन प्रधान मंत्री मोदी जी ने गरीबों के लिए यह योजना निकाली है। ...(व्यवधान)... आज देश में गरीब लोगों का जीवन बच रहा है और उनका ऑपरेशन हो रहा है, इसलिए देश के गरीब आज इस योजना का लाभ ले रहे हैं। ...(व्यवधान)...

**श्री उपसभापति :** प्रश्न संख्या 153 ....(व्यवधान)...

### **Dance and music traditions of North Eastern States**

\*153. SHRI RAKESH SINHA: Will the Minister of CULTURE be pleased to state:

(a) Whether Government has identified dance and music traditions of North Eastern States — Manipur, Meghalaya, Mizoram and Nagaland;

(b) If so, which are these and the steps being taken to promote them;

- (c) Whether there is any regional centre dedicated to promote dance, music and arts of North eastern States;
- (d) If so, details of programmes undertaken in the last three years;
- (e) if not, whether Government will establish a centre dedicated for the promotion of painting, dance and music in these States; and
- (f) whether fellowships, scholarships and awards are offered for the artists of these States?

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): (a) to (f) A Statement is laid on the Table of the House.

#### **Statement**

(a) Yes Sir, Sangeet Natak Akademi (SNA), an autonomous organization under Ministry of Culture, has identified dance, music and theatre forms of North Eastern States as under:

- (i) Manipur - Major traditions, other major traditions and Folk and Tribal  
 (ii) Mizoram, Meghalaya and Nagaland - Folk and Tribal

(b) With a view to promoting the various dance and music traditions of the various states, including the North Eastern states, SNA runs the Scheme "Training and Preservation of Traditional, Folk and Tribal Performing Arts."

This scheme also supports performances, workshops and exhibitions of musical instruments and crafts associated with traditional performing art forms in addition to short-term intensive training including programmes in certain forms.

(c) Yes Sir. Sangeet Natak Akademi has the following regional centres to promote dance, music and arts of the North Eastern (NE) states:

- i) The Jawaharlal Nehru Manipur Dance Academy (JNMDA) at Imphal for teaching Manipuri dance and other traditional performing art forms of Manipur.
- ii) The Sattriya Kendra (a centre for Sattriya dance, music and theatre traditions) at Guwahati, Assam for promoting, propagating and preserving these traditions.
- iii) North East Centre in Guwahati and North East Documentation Centre, Agartala for the purpose of preserving the traditional and folk performing art tradition of North-Eastern India.

The Centre for Cultural Resources and Training (CCRT), another autonomous organization under the Ministry of Culture, has a regional centre in Guwahati, Assam established with the objective to cater and impart training to teachers and students for promoting Traditional Culture and Art of NE Region.

There are two Zonal Cultural Centres viz. North East Zonal Cultural Centre (NEZCC), Dimapur and Eastern Zonal Cultural Centre (EZCC), Kolkata under the Ministry of Culture which cater to the cultural needs of their member States including NE States. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura are the member States of NEZCC, Dimapur while Assam, Manipur, Sikkim, Tripura are the North Eastern States which are also the members States of EZCC, Kolkata. These two centres promote various forms of folk art and culture of NE States by organizing cultural activities/programmes throughout the year.

(d) and (e) The details of programmes organized by Sangeet Natak Akademi in the NE states during the last three years are as under:

Year	Number of programmes
2018-19	13
2019-20	18
2020-21	26

The details of programmes organized by CCRT in the NE states during the last three years are as under:

Year	Number of Training programmes
2018-19	09
2019-20	08
2020-21	05

The details of programmes organized by the two ZOCs in the NE states during the last three years are as under:

Year	Number of programmes
2018-19	21
2019-20	23
2020-21	15

(f) Ministry of Culture implements the 'Scheme of Scholarship and Fellowship for Promotion of Art and Culture', which consists of three components:-

(i) 'Award of Scholarships to Young Artists in Different Cultural Fields',

(ii) 'Award of Senior/Junior Fellowships to Outstanding Persons in the Fields of Culture' and

(iii) 'Award of Tagore National Fellowship for Cultural Research.

The schemes are open for candidates of all States including the North Eastern States.

**श्री राकेश सिन्हा :** उपसभापति महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि पूर्वोत्तर भारत में जो folk dances हैं, ...(व्यवधान)... जो जमीनी स्तर पर आम जनता की भावनाओं, उनकी सांस्कृतिक निष्ठा, उनकी सांस्कृतिक प्रक्रिया को अभिव्यक्त करते हैं, उन folk dances को बढ़ाने के लिए, जिनमें Bihu है, Buiya है, Nongkrem है, Hojagiri है, Dhol-Cholom है, Cheraw dance है, ...(व्यवधान)... ऐसे नृत्यों को बढ़ाने के लिए भारत सरकार क्या कर रही है? ...(व्यवधान)... इनमें नॉर्थ-ईस्ट की भावनाएं, नॉर्थ-ईस्ट का इतिहास, सांस्कृतिक प्रक्रियाएं निहित हैं। ...(व्यवधान)...

**श्री उपसभापति :** माननीय राकेश सिन्हा जी, संक्षेप में पूछिए। ...(व्यवधान)...

**श्री राकेश सिन्हा :** महोदय, मैं माननीय मंत्री से यही जानना चाहता हूँ कि इसके लिए सरकार क्या प्रयास कर रही है? ...(व्यवधान)...

**श्री अर्जुन राम मेघवाल :** डिप्टी चेयरमैन सर, माननीय सदस्य ने बहुत ही महत्वपूर्ण प्रश्न किया है। ...(व्यवधान)... नरेन्द्र मोदी सरकार की यह प्राथमिकता है कि पूरे देश की संस्कृति का संरक्षण हो, कल्चर को हम प्रमोट करें। ...(व्यवधान)... विशेषकर, नॉर्थ-ईस्ट की जो संस्कृति है,

उसमें जो डान्स है, उसमें जो म्यूज़िक है, म्यूज़िकल इंस्ट्रूमेंट्स हैं, थिएटर है, इन सबका विकास करने के लिए 'संगीत नाटक अकादमी' है। ...**(व्यवधान)**... वहाँ के जो साहित्यकार हैं, उनका विकास करने के लिए साहित्य अकादमी है। ...**(व्यवधान)**... वहाँ की जो ललित कलाएँ हैं, जो विभिन्न आर्ट्स हैं, उनका डेवलपमेंट करने के लिए ललित कला अकादमी है। ...**(व्यवधान)**...

मैं माननीय सदस्य से यह कहना चाहता हूँ कि नॉर्थ-ईस्ट के लोगों की कला के विकास के लिए नरेन्द्र मोदी सरकार ने एक और प्रयोग किया है। ...**(व्यवधान)**... जैसे, त्रिपुरा का एक डांस होजगिरी है, जो कि विलुप्त होता जा रहा था, उसके लिए पद्मश्री देकर नरेन्द्र मोदी सरकार ने उस डांस को जिन्दा रखा है, उनके इंस्ट्रूमेंट्स को जिन्दा रखा है। ...**(व्यवधान)**... इस तरह से, नरेन्द्र मोदी सरकार नॉर्थ-ईस्ट की संस्कृति का संरक्षण करने के लिए निरंतर प्रयत्नशील है। ...**(व्यवधान)**...

**श्री उपसभापति :** राकेश जी, दूसरा सप्लिमेंटरी। ...**(व्यवधान)**...

**श्री राकेश सिन्हा :** उपसभापति महोदय, स्वतंत्रता आंदोलन में नॉर्थ-ईस्ट ने एक बड़ी भूमिका निभाई है। ...**(व्यवधान)**... 14 अप्रैल, 1944 को आईएनए ने वहाँ झण्डा फहराकर ब्रिटिश सरकार को परास्त किया था। ...**(व्यवधान)**... मोयरंग, जो कि इम्फाल से 45 किलोमीटर दूर है, वहाँ पर दो ऐतिहासिक चीज़ें हैं। ...**(व्यवधान)**... एक तो वहाँ पर आईएनए का म्यूज़ियम है, दूसरा वहाँ आईएनए का हेडक्वार्टर है। ...**(व्यवधान)**... वहाँ इंडियन नेशनल आर्मी, आज़ाद हिन्द फौज का जो हेडक्वार्टर बनाया गया था, वह आज भी निजी हाथों में है। ...**(व्यवधान)**... वह आर्किटेक्चर की दृष्टि से और ऐतिहासिक दृष्टि से बहुत ही महत्वपूर्ण है। ...**(व्यवधान)**... मैं संस्कृति मंत्री जी से जानना चाहता हूँ और उनसे यह माँग भी करता हूँ कि आईएनए का हेडक्वार्टर, जो कि निजी हाथों में है, क्या सरकार उसका अधिग्रहण करेगी और उसको एक historical and national heritage declare करेगी? ...**(व्यवधान)**...

**श्री अर्जुन राम मेघवाल :** उपसभापति जी, माननीय सदस्य ने जो आईएनए का विषय उठाया है, उस संबंध में मैं बताना चाहता हूँ कि हमारी आज़ादी का "अमृत महोत्सव" 15 अगस्त, 2021 से 15 अगस्त, 2022 तक चलेगा। ...**(व्यवधान)**... आईएनए से संबंधित जितने भी heritage आदि से संबंधित संस्थाएँ या institutions हैं, "अमृत महोत्सव" के दौरान सरकार उनका पूरा प्रदर्शन करने का प्रयास करेगी। ...**(व्यवधान)**...

**श्री उपसभापति :** श्री सुजीत कुमार। ...**(व्यवधान)**...

SHRI SUJEET KUMAR: Mr. Deputy Chairman, Sir, ओडिशा में जो KBK districts हैं, वे tribal dominated हैं और वहाँ पर आदिवासियों की जनसंख्या सबसे ज्यादा है। ...**(व्यवधान)**... सर, उनका एक unique culture, dance, folklore, music है। ...**(व्यवधान)**... So, I would

like to know from the Government whether it is planning to set up a dedicated centre to promote this unique culture, dance, painting and folklore. ...(*Interruptions*)...

**श्री अर्जुन राम मेघवाल :** सर, संबंधित इलाकों में हमारा एक Centre for Cultural Resources and Training होता है और एक Cultural Zone भी होता है। ...(**व्यवधान**)... माननीय सदस्य ने ओडिशा का जो मुद्दा उठाया है, उसके संबंध में मैं बताना चाहता हूँ कि CCRT के माध्यम से और हमारे जो Cultural Zones हैं, उनके माध्यम से उनकी जितनी भी कलाएँ हैं, जितने भी आर्ट्स हैं, जितने भी म्यूजिकल इंस्ट्रूमेंट्स हैं, जितने भी गाने वाले लोग हैं, उनका संरक्षण करने के लिए सरकार प्रतिबद्ध है। ...(**व्यवधान**)...

**श्री उपसभापति :** श्री कामाख्या प्रसाद तासा। ...(**व्यवधान**)...

**श्री कामाख्या प्रसाद तासा :** उपसभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद। ...(**व्यवधान**)... मैं मंत्री जी को इस बात के लिए धन्यवाद देता हूँ कि उन्होंने राकेश सिन्हा जी द्वारा पूछे गए प्रश्न का बहुत ही विस्तृत रूप से जवाब दिया है। ...(**व्यवधान**)... मैं मंत्री जी से यह जानना चाहता हूँ कि जितने भी left out castes and tribes हैं, उनके ethnic cultures हैं, उनके protection के लिए अगर कुछ schemes हैं, तो वे कौन-कौन सी हैं? ...(**व्यवधान**)... दूसरा, ऑल इंडिया में इसका प्रचार करने के लिए Ministry of Culture क्या व्यवस्था कर रही है, इसको विस्तृत रूप से बताने के लिए मैं मंत्री जी से आग्रह करता हूँ। ...(**व्यवधान**)...

**श्री अर्जुन राम मेघवाल :** डिप्टी चेयरमैन सर, माननीय सदस्य ने जो प्रश्न किया है, वह नॉर्थ-ईस्ट से ही संबंधित है। ...(**व्यवधान**)... जैसा कि मैंने पहले जिक्र किया कि नॉर्थ-ईस्ट में, गुवाहाटी में हमारे CCRT का सेंटर है और जवाहरलाल नेहरू मणिपुर डांस एकेडमी भी है। ...(**व्यवधान**)... इसके अलावा, दीमापुर में नॉर्थ-ईस्ट ज़ोन कल्चरल सेंटर भी है। ...(**व्यवधान**)... असम और नॉर्थ-ईस्ट में इस तरह के जितने भी सेंटर्स हैं, उन सभी के माध्यम से नरेन्द्र मोदी सरकार हरसंभव प्रयास कर रही है कि हमारा जो folk dance है, हमारा जो थियेटर है, हमारे जो कलाकार हैं, उनकी आमदनी बढ़े और उनकी कला भी जीवित रहे। ...(**व्यवधान**)...

**श्री उपसभापति :** श्री भुबनेश्वर कालिता। ...(**व्यवधान**)...

SHRI BHUBANESWAR KALITA: Mr. Deputy Chairman, Sir, the hon. Minister has replied that the Ministry of Culture implements the 'Scheme of Scholarship and Fellowship for Promotion of Art and Culture', which consists of three components:- (i) 'Award of scholarships to young artists in different cultural fields', (ii) 'Award of senior/junior fellowships to outstanding persons in the fields of culture' and (iii) 'Award of Tagore National Fellowship for cultural research' in the North-Eastern



Region. Sir, I want to know from the hon. Minister ...(*Interruptions*)... scholarships and fellowships till now ...(*Interruptions*)... and how many scholarships and fellowships have been awarded till now.

**श्री अर्जुन राम मेघवाल :** उपसभापति महोदय, माननीय सदस्य ने जो स्कॉलरशिप और फ़ैलोशिप के बारे में प्रश्न उठाया है, इसके लिए हमारी तीन स्कीम्स हैं। (i) Award of Senior/Junior Fellowships to Outstanding Artists in the field of Culture, (ii) Award of Scholarships to Young Artists in different Cultural Fields, and, (iii) Tagore National Fellowship for Cultural Research. माननीय सदस्य ने जो प्रश्न किया है, ...(**व्यवधान**)... उसके तहत मैं यह बताना चाहता हूँ कि हमने वर्ष 2018-2019 में 13.46 करोड़ रुपये खर्च किये हैं, वर्ष 2019-2020 में 11.79 करोड़ रुपये खर्च किए हैं, वर्ष 2020-2021 में 12.31 करोड़ रुपये खर्च किये हैं और वर्ष 2021-2022 में अब तक 7.53 करोड़ रुपये खर्च किए हैं। ...(**व्यवधान**)... हम लगातार वर्कशॉप्स और सेमिनार्स कर रहे हैं और कला को ज़िन्दा रखने के लिए नरेन्द्र मोदी जी की सरकार निरंतर प्रयास कर रही है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Question No. 154; Shri Naresh Gujral.

### **Production of Covaxin and Covishield Vaccines**

\* 154. SHRI NARESH GUJRAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the current capacity to manufacture Covaxin and Covishield in the country today; and

(b) the expected capacity going forward from the month of August to December 2021?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MANSUKH MANDAVIYA): (a) and (b) A Statement is laid on the Table of the House.

### **Statement**

(a) and (b) ChAdOx1 nCoV- 19 Corona Virus Vaccine (Recombinant) (COVISHIELD) is manufactured by M/s Serum Institute of India Pvt., Ltd., Pune, while the Whole Virion Inactivated Corona Virus Vaccine (COVAXIN) is manufactured by M/s Bharat Biotech International Limited, Hyderabad.

As communicated by the manufacturers, the monthly vaccine production capacity of Covishield is projected to be increased from 110 Million doses per month to more than 120 Million doses per month and the production capacity of Covaxin is projected to be increased from 25 Million doses per month to around 58 Million doses per month.

Further, Department of Biotechnology under the Ministry of Science & Technology has launched 'Mission COVID Suraksha- the Indian COVID-19 Vaccine Development Mission'. The Mission is being implemented by Biotechnology Industry Research Assistance Council (BIRAC), a Public Sector Undertaking (PSU) of Department of Biotechnology.

Under the mission, facility augmentation of Bharat Biotech and 01 State Public Sector Enterprise and 02 Central Public Sector Enterprises (PSEs) including Haffkine Biopharmaceutical Corporation Ltd, Mumbai; Indian Immunologicals Limited (IIL), Hyderabad and Bharat Immunologicals Biologicals Limited (BIBCOL), Bulandshahr; for production of Covaxin have been supported.

In addition, Technology transfer of Covaxin production to Gujarat COVID Vaccine Consortium (GCVC), including Hester Biosciences and OmniBRx Biotechnologies Pvt Ltd, led by Gujarat Biotechnology Research Centre (GBRC), Department of Science and Technology, Govt. of Gujarat has also been facilitated.

Further, Government of India has also extended financial assistance to one of the domestic manufacturers for 'At-risk manufacturing', advance payment against the supply orders placed with M/s Serum Institute of India and M/s Bharat Biotech, and streamlining of regulatory norms for approval of vaccines.

SHRI NARESH GUJRAL: Sir, notwithstanding the figure, which \* has been laid on the Table of the House... ..(*Interruptions*)...

MR. DEPUTY CHAIRMAN: First supplementary, please.

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\* Not recorded.

SHRI NARESH GUJRAL: Sir, some figures have been given by the Minister. ...(*Interruptions*)... I want to say that till now only 10 per cent of our population has got two shots of vaccine. We have seen in Punjab that in the last three months, the death toll is 40,000 more than what it was last year. Sir, my question is: Will the hon. Minister make sure that our farmers who are clamouring for their rights on the borders of Delhi... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please stick to your question.

SHRI NARESH GUJRAL: \*

MR. DEPUTY CHAIRMAN: It is not going on record. ...(*Interruptions*)... Only the supplementary related to the main question will go on record. ...(*Interruptions*)...

SHRI NARESH GUJRAL: \*

MR. DEPUTY CHAIRMAN: Nothing else will go on record. You are supposed to ask only related question. ...(*Interruptions*)...

SHRI NARESH GUJRAL: \*

**श्री उपसभापति** : माननीय मंत्री जी, जो प्रश्न है, ...(**व्यवधान**)... आप उससे संबंधित जवाब दे सकते हैं, अन्य चीजों के नहीं ...(**व्यवधान**)... Next supplementary, Shri Sushil Kumar Modi.

**श्री सुशील कुमार मोदी** : माननीय उपसभापति महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि वैक्सिन के लिए 25 परसेंट का कोटा प्राइवेट हॉस्पिटल्स के लिए allot किया गया है। ...(**व्यवधान**)... मैं माननीय मंत्री जी से जानना चाहता हूँ कि 25 परसेंट कोटे में से कितना उनको दिया गया है, कितना यूज किया गया है और क्या सरकार उस कोटे को कम करने पर विचार कर रही है? ...(**व्यवधान**)... क्योंकि वे खर्च नहीं कर पा रहे हैं, इसलिए क्या उस बचे हुए कोटे को राज्यों को देने के बारे में सरकार विचार कर रही है? ...(**व्यवधान**)...

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\* Not recorded.

**श्री मनसुख मांडविया :** माननीय उपसभापति महोदय, भारत सरकार सरकारी वैक्सीनेशन सेंटर्स से फ्री में वैक्सीन दे रही है। ...**(व्यवधान)**... उसके अलावा जो कंपनीज़ वैक्सीन का प्रोडक्शन करेगी, उसमें से 75 परसेंट गवर्नमेंट प्रोक्योर करेगी और फ्री में वैक्सीनेशन करेगी। ...**(व्यवधान)**... उसमें से 25 परसेंट प्राइवेट हॉस्पिटल्स खरीदेंगे। ...**(व्यवधान)**... अगर देश के नागरिक स्वयं के खर्चे पर वैक्सीन लेना चाहें तो वे वहां से वैक्सीन ले सकते हैं। ...**(व्यवधान)**... उसके तहत हमने एक महीने देखा कि प्राइवेट में 25 परसेंट की पूरी खपत नहीं हो रही थी, ...**(व्यवधान)**... जो लगभग 7 से 9 परसेंट खपत नहीं हो रही थी, ...**(व्यवधान)**... हमने तय किया जिस वैक्सीन की प्राइवेट हॉस्पिटल्स में खपत नहीं हो रही है, ...**(व्यवधान)**... उसे सरकारी कोटे में दिया जाए। सरकार ने सभी कंपनियों को यह बता दिया है और सरकार उनसे लेकर देश के नागरिकों को वैक्सीन लगा रही है। ...**(व्यवधान)**... इसलिए प्राइवेट कोटे में 25 परसेंट देना ज़रूरी नहीं है। ...**(व्यवधान)**... जो प्राइवेट हॉस्पिटल्स खरीदें, उतना प्राइवेट में दें, ...**(व्यवधान)**... बाकी सरकार उनसे सप्लाई ले रही है, इसलिए वैक्सिनेशन अच्छी तरह से चल रहा है। ...**(व्यवधान)**...

DR. AMAR PATNAIK: Sir, it has already been said by the World Bank and the IMF that the best economic policy currently is the health policy, and in the health policy, the vaccine policy is of paramount importance. ..**(Interruptions)**.. Hon. Chief Minister of Odisha, Shri Naveen Patnaik, has already laid a lot of importance on the vaccine policy. ..**(Interruptions)**.. Therefore, I think the House would be very happy to learn that Bhubaneswar is the first city in the entire country which has vaccinated its entire population. ..**(Interruptions)**.. That is because of supply of vaccines. ..**(Interruptions)**.. Hon. Chief Minister has said that if we are given 3 lakh vaccines per day also, we will be able to administer them. ..**(Interruptions)**.. Therefore, I would like to know from the hon. Minister whether they have factored in two important things in the vaccine policy. ..**(Interruptions)**.. One, are you going to roll-out a plan for children between 12 years and 18 years? Two, is there a need for the third and the fourth doze and whether we can... ..**(Interruptions)**.. And, whenever there is a chance of getting self-reliant, instead of getting our APIS from abroad, can we do it ourselves? ..**(Interruptions)**..

**श्री मनसुख मांडविया :** माननीय उपसभापति महोदय, मोदी सरकार का यह लक्ष्य है कि जल्दी से जल्दी ...**(व्यवधान)**... सभी नागरिकों का वैक्सीनेशन हो जाए और हम इसके लिए लगातार कोशिश कर रहे हैं।...**(व्यवधान)**... हम लगातार एमपीज़ के साथ बातचीत कर रहे हैं।...**(व्यवधान)**...

उपसभापति महोदय, मैं आपके माध्यम से सदन को और देश को बताना चाहूंगा कि हिंदुस्तान में ऐसा पहली बार हुआ है।...**(व्यवधान)**... आज से पहले कई ऐसी वैक्सीन्स

आई,...(व्यवधान)... पहले बी.सी.जी. की वैक्सीन आई थी और उसके छह साल बाद वह वैक्सीन हिंदुस्तान में आई थी।...(व्यवधान)... जब पोलियो की वैक्सीन आई, तो उसके छह-सात साल बाद हिंदुस्तान में वह वैक्सीन आई।...(व्यवधान)... वैक्सीन पर रिसर्च होती थी और उसके करीब छह-सात सालों के बाद हिंदुस्तान में वह वैक्सीन आती थी।...(व्यवधान)... मोदी जी ने समय के अंदर effort किया, scientists को support किया, companies को support किया ... (व्यवधान)... इसी वजह से दुनिया के साथ हिंदुस्तान में भी वैक्सीन आ गई, हमें वैक्सीन मिल गई और उसका प्रोडक्शन शुरू हो गया।...(व्यवधान)... दुनिया में सबसे ज्यादा वैक्सीन लगाने वाला देश हिंदुस्तान है।...(व्यवधान)... आज तक 47 करोड़ से ज्यादा डोज़ेज का एडमिशन हो चुका है।...(व्यवधान)... और हम उसका प्रयोग तेजी से कर रहे हैं।...(व्यवधान)... ओडिशा को भी हम यहां से जितनी भी वैक्सीन सप्लाई करते हैं।...(व्यवधान)... और वहां पर वैक्सीन अभियान चला रहे हैं।...(व्यवधान)... वैसे ही मेरा सभी राज्यों से आग्रह है कि उसका अच्छी तरह से पालन करें।...(व्यवधान)... हम उनको एक सप्ताह पहले ही बता देते हैं कि आपको किस सप्ताह में वैक्सीन मिलेगी।...(व्यवधान)... जो डोज़ उनको मिलने वाली है, उसकी अच्छी तरह से प्लानिंग करके वहां एडमिशन करेंगे, तो मुझे लगता है कि कोई दिक्कत भी नहीं होगी।...(व्यवधान)... कोई शिकायत भी नहीं होगी और किसी को लाइन में भी नहीं लगना पड़ेगा।...(व्यवधान)... किस वैक्सीनेशन सेंटर पर कितनी डोज़ेज उपलब्ध हैं, उसके बारे में बताया जाए।...(व्यवधान)... इसके बारे में अच्छी व्यवस्था की गई है।...(व्यवधान)... देश में वैक्सीनेशन अभियान बहुत अच्छी तरह से चल रहा है।...(व्यवधान)... और आने वाले दिनों में हम उससे भी अच्छे तरीके से चलाने की कोशिश कर रहे हैं।...(व्यवधान)...

उपसभापति महोदय, मैं आपके माध्यम से सदन को आश्वस्त करना चाहता हूं कि देश के सभी नागरिकों का जल्दी से जल्दी वैक्सीनेशन हो जाएगा।...(व्यवधान)...

**श्री शिव प्रताप शुक्ल:** माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं।...(व्यवधान)... जहां तक मेरी जानकारी है, भारत ऐसा पहला देश है, जिसने इस समय अपने यहां सर्वाधिक वैक्सीन लोगों को लगाई, ...(व्यवधान)... उसके बावजूद भी, वैक्सीन की गति तेज होते हुए भी मैं माननीय मंत्री जी से जानना चाहूंगा कि क्या और अधिक कंपनीज से करार करके वैक्सीन मंगाकर ... (व्यवधान)...

**श्री उपसभापति:** शुक्ल जी, कृपया अपना प्रश्न संक्षेप में पूछिए।...(व्यवधान)...

**श्री शिव प्रताप शुक्ल:** तेज गति से भारत के लोगों को ... (व्यवधान)...

**श्री मनसुख मांडविया :** उपसभापति महोदय, वर्तमान समय में Bharat Biotech और Serum Institute of India, दोनों कंपनीज हमें वैक्सीन उपलब्ध करवा रही हैं।...(व्यवधान)... हमें यहां Sputnik की वैक्सीन भी उपलब्ध हो गई है और यहां बननी भी शुरू हो गयी है।...(व्यवधान)... आने वाले दिनों में Biological Events Company market में आ रही है, ... (व्यवधान)... Zydus

Cadila company ने emergency authorisation के लिए apply कर दिया है...(व्यवधान)...और expert committee के opinion के बाद जल्द-से-जल्द उस कंपनी को भी emergency authorization मिल जाएगा...(व्यवधान)...नोवावैक्स कंपनी भी कुछ दिनों में मार्किट में आ रही है।...(व्यवधान)... इंडिया की दूसरी चार कंपनीज़ - दो कंपनीज़ ने ऑलरेडी वैक्सीन बनानी शुरू कर दी है, एक कंपनी वैक्सीन बनाने के लिए जल्द ही आ रही है और आने वाले दिनों में हमारी अपेक्षा है कि अक्टूबर-नवम्बर तक इंडिया की चार कंपनीज़ यहां indigenous vaccine बनाएंगी और देश की जरूरतों को पूरी करेंगी।

MR. DEPUTY CHAIRMAN: Question No.155. Shri Prabhakar Reddy Vemireddy.

### **Grid-Scale battery energy storage system**

\* 155. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of POWER be pleased to state:

- (a) the details of Grid-scale battery energy storage system;
- (b) whether it is a fact that National Thermal Power Corporation (NTPC) is planning to setup 1,000 MW Grid-scale battery energy storage system in the country;
- (c) if so, the details of places where NTPC is planning to set up the same;
- (d) the manner in which Grid-scale battery energy storage will help in renewable energy integration; and
- (e) the details of barriers that Government is facing in implementing battery energy storage system?

THE MINISTER OF POWER (SHRI RAJ KUMAR SINGH): (a) to (e) A Statement is laid on the Table of the House.

### **Statement**

(a) Battery storage is a technology that enables power system operators and utilities to store energy for later use. A battery energy storage system (BESS) is an electrochemical device that charges (or collects energy) from the grid or a power

plant and then discharges that energy at a later time to provide electricity or other grid services when needed.

(b) and (c) NTPC has floated a global Expression of Interest (EOI) on 26.06.2021 to set up 1000 MWh of Grid Scale Battery Energy Storage System (BESS) at single or multiple NTPC power plant locations to ascertain the following:

- i. Identification of various technologies, financial viability and best possible option of BESS system for commercial returns and/or,
- ii. Formulation of specifications for various system/stages required for execution of demonstration/commercial projects.

(d) Renewable Energy (RE) sources are variable by nature. Grid scale Battery energy storage helps in smoothening renewable generation output thereby improving power quality and helping grid stability. This also results in reduction of the need for grid regulation services, and making better use of network infrastructure. At grid scale, RE applications of battery energy storage system include ramp support, energy time shift and capacity firming.

(e) Battery Energy Storage systems are poised to become critical for integrating increasing RE capacities in the country. At present, barriers in implementing BESS are as follows:

- i. High Battery storage price levels which make economic viability for many storage applications difficult with respect to market expectations.
- ii. Limited manufacturing capacity for battery energy storage in the country.
- iii. Limited domestic availability of battery storage material like lithium-ion etc.
- iv. Lack of market for system services.

SHRI PRABHAKAR REDDY VEMIREDDY: Sir, I would like to know from the hon. Minister whether it is true that the Ministry is going to waive inter-State transmission charges if energy is supplied through Battery Energy Storage System. ...(*Interruptions*)... If so, to what extent will this benefit the end consumer? ...(*Interruptions*)...

SHRI RAJ KUMAR SINGH: Sir, I would like to confirm that we propose to waive inter-State transmission charges for all wind energy, including the storage...(*Interruptions*)... That means the energy which is stored in a lithium ion battery and thereafter used again as green energy...(*Interruptions*)... The inter-State transmission charges will be waived for that. ...(*Interruptions*)... That is the decision we have taken. ...(*Interruptions*)... Similarly, for other forms of storage like pumped hydro...(*Interruptions*)... Any storage in the pumped hydro ...(*Interruptions*)... used again as green energy ...(*Interruptions*)... the inter-State transmission charges will be waived. ...(*Interruptions*)...

SHRI PRABHAKAR REDDY VEMIREDDY: Sir, I would like to know from the hon. Minister whether we can use the energy through Battery Energy Storage System for our electric vehicles. ...(*Interruptions*)... If so, to what extent could the price of electric vehicles come down by using these batteries?

SHRI RAJ KUMAR SINGH: Sir, right now all electric vehicles use lithium ion batteries...(*Interruptions*)... In fact, electric vehicles run on battery power. ...(*Interruptions*)... Presently the cost of battery is high. ...(*Interruptions*)... It is almost about 270 dollars per KWH...(*Interruptions*).. Battery charges are high. ...(*Interruptions*)... But the prices are coming down...(*Interruptions*).... Hopefully the prices will come down. ...(*Interruptions*)... And as the prices come down the price of electric cars and other electric vehicles will also come down. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: There is no other supplementary question. Question No.156. Shri Prasanna Acharya.

#### **Additional tax on tobacco products**

\* 156. SHRI PRASANNA ACHARYA: Will the Minister of FINANCE be pleased to state:

(a) the amount of tax Government is generating from tobacco products;

(b) whether Government is considering to impose additional tax on tobacco products to generate additional revenue for COVID-19 stimulus package, if so, the details thereof; and



(c) whether Government has received any proposal from the States to impose additional tax on all tobacco products, if so, the details thereof?

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) A statement is placed on the Table of the House.

### Statement

(a) The average annual revenue collection (based on last 3 years) including GST, Compensation Cess, Excise Duty and National Calamity and Contingent Duty (NCCD) from tobacco products, is about Rs 53750 Cr.

(b) and (c) The GST rates, including Compensation Cess Rates, on goods are fixed on the basis of the recommendations of the GST Council which consists of Union Finance Minister and Minister as recommended by each state. At present there is no recommendation by GST Council to impose additional tax on tobacco. Excise duty and NCCD on tobacco products are levied by the Central Government, in respect of which also there is no proposal at present for to imposition of any additional duty.

SHRI PRASANNA ACHARYA: Sir, the hon. Minister in her reply has said that annual revenue collection (based on last three years) from tobacco products is about Rs.53,750 crore. ...(*Interruptions*)... Due to excessive use of tobacco dreaded diseases like cancer are increasing in the country. ...(*Interruptions*)... In the health sector the money spent by the Government...(*Interruptions*)... India has over 26 crore tobacco users and tobacco kills over 13 lakh Indians every year. ...(*Interruptions*)... The WHO has said that raising the price of tobacco products through tax increase is the most effective policy to reduce tobacco use. ...(*Interruptions*)... Will the Central Government put the proposal in the GST Council for increasing tax on tobacco? ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: Sir, it is a very pertinent question. ...(*Interruptions*)... Hon. Member's suggestion that the WHO and many other organizations have asked for raising the price of tobacco related items. ...(*Interruptions*)...

**श्री उपसभापति:** सिर्फ माननीय मंत्री महोदया की आवाज़ ही रिकॉर्ड पर जा रही है।  
...(व्यवधान)...

SHRIMATI NIRMALA SITHARAMAN: In the GST Council we have formed a Group of Ministers. ...(*Interruptions*)... It has been given the terms of reference to see if GST could be imposed on the basis of capacity of a producing unit, where evasion is high. ...(*Interruptions*)... Such items like tobacco have also been put into that list. ...(*Interruptions*)... We will wait for the GOM to come back with its recommendations. ...(*Interruptions*)..

SHRI PRASANNA ACHARYA: Sir, I would like to know from hon. Minister the percentage of effective tax burden for cigarette, *bidi* and other smokeless tobacco and whether the WHO has recommended tax burden of at least 75 per cent for all tobacco products. ...(*Interruptions*)... Sir, after introduction of GST, how many times rates have been revised for tobacco products and what is the increase or decrease made so far? ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: Sir, on tobacco and tobacco related products, tax has been increased in earlier days also. ...(*Interruptions*)...

In the past, tax rate increases were recommended, but in 2017, there was no change after the implementation of GST. ...(*Interruptions*)... Compensation Cess rate was also not increased at that time. ...(*Interruptions*).. However, excise rates and details thereof are given as part of the reply. ...(*Interruptions*)... NCCD rates were also increased in the Budget of 2020-21 *via* the Finance Act of 2020. ...(*Interruptions*)... So, earlier, there have been attempts to increase it and there are NGOs which have suggested to increase Compensation Cess by levying the cess on tobacco items. ...(*Interruptions*)... And very many NGOs and consumer education forums have come out to suggest to the Government to increase the levies considering the health impacts of tobacco. ...(*Interruptions*)... But, as I said, it is up to the Council to take a call on it. ...(*Interruptions*)... Even in the 43<sup>rd</sup> meeting which was held on 28<sup>th</sup> of May this year, a Group of Ministers on Capacity based taxation is looking at it so that evasion is also avoided because this sector is highly prone to tax evasion. ...(*Interruptions*)..

MR. DEPUTY CHAIRMAN: Question No. 157.

### **Acute shortage of Remdesivir injection**

\* 157. SHRI K.R. SURESH REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there is an acute shortage of Remdesivir injection in the country due to increase in COVID-19 cases day by day;

(b) if so, the steps taken by Government to increase and monitor supply of Remdesivir drug□

(c) whether it is also a fact that the same drug has been selling in the black market; and

(d) if so, the steps taken by Government to control and monitor this?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI MANSUKH MANDAVIYA): (a) to (d) A Statement is laid on the Table of the House.

#### **Statement**

(a) and (b) Shortages of Remdesivir in market was noticed in the months of April and May, 2021 due to the sudden surge in demand of the drugs for managing COVID-19 patients. In order to substantially augment the production of Remdesivir, Drugs Controller General (India) granted expeditious approval to 40 new manufacturing sites of the licensed manufactures of Remdesivir. This led to increase in number of Remdesivir manufacturing sites from 22 in mid-April, 2021 to 62 at present. The domestic production capacity of Remdesivir increased from 38.8 lakh vials per month in mid-April to 122.49 lakh vials per month in June, 2021.

Further, in order to supplement the domestic availability of Remdesivir manufactured in the country, the export of Remdesivir Injection and Remdesivir API (Active Pharmaceutical Ingredient) was prohibited from 11<sup>th</sup> April, 2021.

In addition, Department of Pharmaceuticals (DoP) and Ministry of Health and Family Welfare (MoH& FW) jointly undertook an exercise for allocation of available stocks of Remdesivir to all the States/UTs of the country in order to mitigate shortage

and to ensure fair and equitable distribution across the country. The total allocation and supply of the drug is given as under:

Sr. No.	Name of the drug	Allocation to States/ UTs And Central Institutions (in vials)	Supply till 18.07.2021 (in vials)
1.	Remdesivir Injection	98,87,000	97,03,393

In addition to the above, allocation of commercial supplies to States/UTs, the MoHFW has also supplied around 29 Lakh Remdesivir vials, free of cost, to the States/UTs.

As on date, the demand of Remdesivir has come down considerably and the demand supply gap has reversed whereby supply is much more than the demand. Accordingly, Remdesivir was moved from Prohibited to Restricted Category of Exports on 14<sup>th</sup> June, 2021. The states and UTs have been issued [Guidelines for Buffer Stock Management of Covid-19 Drugs] and advised to procure and maintain buffer stocks of Remdesivir and other Drugs for preparedness to deal with any future requirements. As on date there is no shortage of Remdesivir reported by any States/UTs.

(c) and (d) Central Drugs Standard Control Organization (CDSCO) has requested all States/UTs Licensing authorities through several advisories to instruct their enforcement staff to keep strict vigil especially at sensitive places on attempts at black-marketing/hoarding of COVID drugs and to take stringent action against the offenders. As per information available from various State Licensing Authorities, various enforcement actions like seizure, arrests of accused persons / registration of FIR etc. have been carried out by the State Licensing Authorities.

Further, National Pharmaceuticals Pricing Authority under the Department of Pharmaceuticals had directed that “the State Governments and UTs may closely monitor the production and availability of COVID-19 drugs to prevent black marketing and hoarding. It may also be ensured that there is no violation of provision of Drug

(Prices Control) Order, 2013 (DPCO, 2013) with regard to compliance of ceiling prices/permissible increase in prices of scheduled/non-scheduled formulations”.

SHRI K.R. SURESH REDDY: Mr. Deputy Chairman, Sir, the shortage of Remdesivir has created a lot of stress for middle class and poor families. ...(*Interruptions*)... The Government's reply was that they have initiated measures to ramp up production of Remdesivir but only licensee companies have been authorized. ...(*Interruptions*)... My question to the Minister is: Why can't the Patents Act be amended? ...(*Interruptions*)... Is the Patents Act beyond the scope of Parliament wherein it could be amended? This way, more new companies could come into play, production of Remdesivir is increased and it is made easily available. ...(*Interruptions*).. So, in a situation of national emergency like this, can't the Patents Act be amended? ...(*Interruptions*)...

**श्री मनसुख मांडविया:** माननीय उपसभापति जी, माननीय सदस्य ने बहुत महत्वपूर्ण प्रश्न किया है कि रेमडिसिविर इंजेक्शन बनाने वाली कम्पनीज़ को लाइसेंस दिये जाएं। ....(**व्यवधान**)... उनको कम्पलसरी लाइसेंस दिए जाएं। ...(**व्यवधान**)... यह बहुत महत्वपूर्ण विषय है। ...(**व्यवधान**)... जब देश में अप्रैल महीने में कोविड के मरीजों की संख्या बढ़ने लगी, तब ऐसी स्थिति में सात कम्पनीज़ के पास 20 प्लांट्स थे और उनकी कैपेसिटी 34 लाख की थी। ...(**व्यवधान**)... जैसे ही कोविड के केस बढ़ने लगे तो हमने कम्पनियों के साथ बातचीत की और उनको प्रोडक्शन बढ़ाने के लिए कहा। ...(**व्यवधान**)... सभी कम्पनीज़ ने प्रोडक्शन बढ़ाने में मदद की।...(**व्यवधान**)... हमने 24 घंटे में दूसरे प्लांट्स को शुरू करने की मंजूरी दी। ...(**व्यवधान**).. .. सर, एक-डेढ़ महीने में 20 प्लांट्स से बढ़कर 62 प्लांट्स हो गए। ...(**व्यवधान**)... पहले जहां 34 लाख शीशियों का प्रोडक्शन करने की कैपेसिटी थी, वह बढ़कर तीन लाख, पच्चीस हजार हो गई और उसका देश में प्रोडक्शन होना भी चालू हो गया। यह एक बात है।...(**व्यवधान**)...

दूसरी बात माननीय सदस्य ने कही थी कि क्या ...(**व्यवधान**)... माननीय उपसभापति जी, इश्यू यह नहीं था। ...(**व्यवधान**)... इश्यू था कि प्रोडक्शन के लिए रॉ-मैटेरियल नहीं था। ...(**व्यवधान**)... प्रश्न था कि क्या उसका देश में प्रोडक्शन हो नहीं रहा। जी नहीं। ...(**व्यवधान**)... क्योंकि उसके लिए रॉ-मैटेरियल चाहिए होता है। ...(**व्यवधान**)... उसके लिए रॉ-मैटेरियल इम्पोर्ट करना होता है। ...(**व्यवधान**)... बीबीसी करके एक रॉ-मैटेरियल था, जो इंडियन कम्पनीज़ के पास नहीं था। ...(**व्यवधान**)... हमारे विदेश मंत्री जी ने अमेरिका के साथ बातचीत करके कम्पनीज़ को रॉ-मैटेरियल देने को कहा। ...(**व्यवधान**)... वहां से उनको रॉ-मैटेरियल प्रोवाइड किया गया, तब जाकर मैन्युफैक्चरिंग कराई जा सकी। ...(**व्यवधान**)... सर, भ्रम फैलाया जा रहा था कि क्या हम पेटेंट को तोड़ दें? ...(**व्यवधान**)... सर, पेटेंट को तोड़ देने का कोई मतलब नहीं होता है। ...(**व्यवधान**)... मेरी उसमें एक submission यह है कि

..(व्यवधान)..जो सात कंपनीज़ हैं ..(व्यवधान).. Gilead sciences company ने patent को ..(व्यवधान)..बनाने के लिए ..(व्यवधान).. वह भी free licensing था।..(व्यवधान).. उन्होंने वहाँ से कोई रॉयल्टी नहीं ली। ..(व्यवधान).. इन सात कंपनीज़ को..(व्यवधान).. उन्होंने manufacturing के लिए free license दिया है। ..(व्यवधान).. इसलिए company to company और country to country एक relationship है। ..(व्यवधान).. अगर ब्रेक करने से कोई फायदा होता तो हम पेटेंट को ..(व्यवधान)..ब्रेक करने के लिए भी तैयार थे। ..(व्यवधान).. लेकिन उसका कोई result नहीं होना था। ..(व्यवधान)..

**श्री उपसभापति :** माननीय मंत्री जी, please be brief. ...(Interruptions)...

**श्री मनसुख मांडविया :** हम सभी को लाए..(व्यवधान).. और हमने देश की जनता को..(व्यवधान).. vaccine..(व्यवधान).. उपलब्ध कराई। ..(व्यवधान)..

**श्री उपसभापति :** माननीय सदस्य, आप दूसरा सप्लीमेंटरी पूछिए।..(व्यवधान)..

SHRI K.R. SURESH REDDY: Mr. Deputy Chairman, Sir, the National Pharmaceutical Pricing Authority, which is ensuring the supply, will they keep a watch on the pricing periodically and make necessary recommendation to the States to control the price?

**श्री उपसभापति :** मंत्री जी, कृपया संक्षेप में उत्तर दीजिए। ..(व्यवधान)..

**श्री मनसुख मांडविया :** माननीय उपसभापति जी, देश में दवा की किल्लत न हो..(व्यवधान)..इसलिए एनपीपीए नामक..(व्यवधान).. मिनिस्ट्री के अंडर..(व्यवधान)..एक अथॉरिटी है। ..(व्यवधान).. National Pharmaceutical Pricing Authority, जो..(व्यवधान)..देश की requirements को भी assess करती है ..(व्यवधान)..और price को भी assess करती है। ..(व्यवधान).. price बढ़ जाए या देश के किसी part में कोई किल्लत हो जाए..(व्यवधान)..तो तुरंत ही production बढ़ाकर उसकी supply की जाए, ..(व्यवधान).. ऐसी व्यवस्था..(व्यवधान).. और एक ऐसा system बना हुआ है। ..(व्यवधान)..हम उसका उपयोग करके ही assessment करते हैं और vaccine उपलब्ध करवाते हैं।

**श्री उपसभापति :** मंत्री जी, आपका धन्यवाद। The House stands adjourned to meet at 2.00 p.m.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

*The House then adjourned at forty-two minutes past twelve of the clock.*

*The House reassembled at two of the clock,*  
THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*

### STATUTORY RESOLUTION AND GOVERNMENT BILL

**\* Disapproving the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021**

**\* The Insolvency and Bankruptcy Code (Amendment) Bill, 2021**

SHRI DEREK O'BRIEN (West Bengal): Sir, 267 notice... *...(Interruptions)...*

SHRI SHAKTISINH GOHIL: Sir,... *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): As per today's List of Business, now, we are going to take up the Insolvency and Bankruptcy Code... *...(Interruptions)...* The Statutory Resolution to be moved by Shri Shaktisinh Gohil, Shri Elamaram Kareem, Dr. V. Sivadasan, Shri Binoy Viswam and Shri M.V. Shreyams Kumar. Please move the Resolution. *...(Interruptions)...* One of you can move the motion. *...(Interruptions)...* Yes, Shri Shaktisinh Gohil. *...(Interruptions)...* Please move the motion. *...(Interruptions)...* Please move the motion. *...(Interruptions)...* Your party Member is moving the motion. *...(Interruptions)...*

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I move the motion but दिल्ली में नौ साल की एक दलित लड़की ... मेरा जो रूल 267 का विषय है ,...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Your party Member is speaking. *...(Interruptions)...* Please go to your seats. *...(Interruptions)...*

SHRI SHAKTISINH GOHIL: Sir, I move the motion, लेकिन इसके साथ-साथ मैं यह कहना चाहता हूँ कि दिल्ली में एक नौ साल की दलित लड़की के साथ...**(व्यवधान)**...

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\* Discussed together.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): No; you have to move this resolution. ...(*Interruptions*)... Your Resolution is on the Insolvency and Bankruptcy Code (Amendment) Bill, 2021. ...(*Interruptions*)...

SHRI SHAKTISINH GOHIL: Sir, I am moving the Resolution. ...(*Interruptions*)... Sir, I move:

“That this House disapproves the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) promulgated by the President of India on 4th April, 2021.”

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You have moved the Resolution. ...(*Interruptions*)... Now, the Resolution is moved. ...(*Interruptions*)... Now, the Minister. ...(*Interruptions*)...

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, do you want me to speak on it? ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The Resolution moved. Now, Shrimati Nirmala Sitharaman to move a motion for consideration of the Bill. ...(*Interruptions*)...

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

“That the Bill further to amend the Insolvency and Bankruptcy Code, 2016, as passed by Lok Sabha, be taken into consideration.”

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The motion moved. ...(*Interruptions*)... The Statutory Resolution and the motion for consideration of the Bill are now open for discussion. ...(*Interruptions*)... Members desiring to speak may do so after which... (*Interruptions*)... Does Minister want to say something on this Bill? ...(*Interruptions*)... Please. ...(*Interruptions*)...

SHRIMATI NIRMALA SITHARAMAN: Sir, this Bill has been brought keeping in mind the situation in which MSMEs require a lot of help post the pandemic. ...(*Interruptions*)... Sir, this Bill will help them. ...(*Interruptions*)... In that, we have



increased the threshold earlier and now coming up with a pre-pack solution. ...(*Interruptions*)... Actually speaking, there was this feeling that there could be a surge in the insolvencies after the suspension ended of the period when some sections of the IBC were suspended. ...(*Interruptions*)... As a result of which, during the Corona period, nobody could take the MSMEs to the court or demand insolvency processes to commence with them. ...(*Interruptions*)... But, the suspension of these provisions ended on 24<sup>th</sup> March, and there was this feeling that there could be a lot more surge of insolvencies among the MSMEs. ...(*Interruptions*)... But, Sir, I wish to suggest to you that given the kind of information that we have, there is no surge in the insolvencies of MSMEs. ...(*Interruptions*)... Now, what is the pre-pack? ...(*Interruptions*)... Why do we want a pre-pack? ...(*Interruptions*)... We want the pre-pack to become a part of the code and this is very much in alignment with the code's processes and spirit of the code. ...(*Interruptions*)... But, the reason why we want this is there is an inadequacy of existing options. ...(*Interruptions*)... The options available for the MSMEs are not very many. ...(*Interruptions*)... Then, there are multiple competing options for ease of doing business. By this, there will be a better way in which these MSMEs can seek to have a solution. ...(*Interruptions*)... So, this is being prepared. ...(*Interruptions*)... It is less costly. ...(*Interruptions*)... It is hybrid in nature. ...(*Interruptions*)... The debtor will still be in control and the creditors will be working together and, therefore, it is actually going to cut the cost and speed up the process because the whole thing will be over in 120 days. ...(*Interruptions*)... So I request all the Members in the House, please understand the seriousness as to why this Bill has to be passed because it will be of great importance for the MSMEs to have some relief and this will be a less expensive way of dealing with it, a time-bound way of doing it. ...(*Interruptions*)... Therefore, I request the hon. Members of the House to please consider passing it. ...(*Interruptions*)...

*The questions were proposed.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Hon. Members, please go to your seats. ...(*Interruptions*)... The discussion has already started. ...(*Interruptions*)... Now, Dr. Amar Patnaik. ...(*Interruptions*)...

DR. AMAR PATNAIK (Odisha): Sir, while speaking about the Bill, I welcome the pre-pack arrangement which has been brought into the IBC framework. ...(*Interruptions*)... Before getting into the details of its implementation, let me refer to the international jurisprudence in so far as IBC is concerned. ...(*Interruptions*)...

The United Nations Commission on International Trade Law (UNCITRAL)...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please go to your seats. You will get an opportunity to speak. ...(*Interruptions*)... Mr. Viswam, the resolution is moved. Please go to your seats. ...(*Interruptions*)...

DR. AMAR PATNAIK: It is referred to as expedited reorganisation proceedings to combine voluntary restructuring negotiations...(*Interruptions*)...in formal structure in which a plan is negotiated and agreed to by the bulk of impacted stakeholders. ...(*Interruptions*)... Even in South Korea, it has been very successful. ...(*Interruptions*)... It is only in the United Kingdom where the judicial jurisprudence has been settled in favour of the IBC...(*Interruptions*)... even though the law is not there. ...(*Interruptions*)... However, there are concerns about accountability and...(*Interruptions*)...which has been expressed in the UK law. Now, I will come to the concerns. ...(*Interruptions*)... While I welcome the Bill in its entirety, I foresee the following problems that will come in the implementation of the Bill. ...(*Interruptions*)... Number one is the valuation of the company. ...(*Interruptions*)... Since there is a greater possibility that the arrangements in which the debtors are still in possession, even though creditors are not, ...(*Interruptions*)...there is a possibility of assets valuation by related party arrangement and also by an unscrupulous resolution professional...(*Interruptions*)... Therefore, the base resolution plan, I think, should have a minimum value which is the fair value or the liquidation value set and no Swiss challenge or any such arrangement should go below it. Otherwise, it should automatically be referred to the CIRP. ...(*Interruptions*)... The other point that I would wish to bring in is the minority shareholders' interest. The IBC current amendment basically wants to make the entire situation quicker, cost effective and value maximising. ...(*Interruptions*)... If it is to be made and the outcome has to be acceptable to all stakeholders ...(*Interruptions*)... Invariably, it has been found that the minority shareholders' interest, if it can actually be taken care of, then I think it will be a great arrangement. ...(*Interruptions*)... The minority shareholders' views are also very important in making this resolution process acceptable. The third one and the most latest one is the continuation of the adjusting promoters. ...(*Interruptions*)... I am aware of the fact that there are checks and balances which have been built into the system. ...(*Interruptions*)... But what we have seen is that the conduct of the resolution professionals has much to say in so far as the CIRP is concerned. I hope a similar

kind of thing does not happen also in the current case. ...(*Interruptions*)... The other point is relating to poor legal infrastructure and legal literacy. ...(*Interruptions*)... Currently, there are about 50 per cent vacancies in the NCLTs of the country. ...(*Interruptions*)... When there are 50 per cent vacancies and they have already to look after the company law cases, the competition law cases, MRTTP cases, I have a feeling that unless the NCLT and the NCLAT structure or the arrangement or the number of judges is increased, the adherence to the 120 years guidelines will be difficult. It is also important that the operational creditors work that was already there in CIRP continues to be in the case of the pre-pack arrangement and that should be addressed. ...(*Interruptions*)... As you would see in the Ordinance itself, at Section 54G, the importance of the information has been highlighted. ...(*Interruptions*)... There is the list of claims and preliminary information memorandum in Section 54G. ...(*Interruptions*)... Therefore, the role of the Information Utility is very important. ...(*Interruptions*)... I know that the IBBI is already working on it, the role has to be strengthened much more because that is going to be very crucial not just for pre-packaged arrangements but also for the regular CIRPs...(*Interruptions*)... Lastly, I would like to compliment the Finance Minister and the Government for incrementally improving, almost like a prototype, IBC regime in this country which is actually improving the ease of doing business and in this particular case, it is thought about for MSMEs. ...(*Interruptions*)... And, therefore, it is very welcome. ...(*Interruptions*)... The only thing is that we need to build the capacity of our resolution professionals, we need to build the capacity of NCLT. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Dr. Amar Patnaik, please conclude. ...(*Interruptions*)...

DR. AMAR PATNAIK: Then, it would be a ...(*Interruptions*)... With these words, I support the Bill. Thank you very much, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. The next speaker is Dr. Banda Prakash. ...(*Interruptions*)... If you have anything to say, go to your seat and speak. ...(*Interruptions*)... Go to your seat. ...(*Interruptions*)... Now, Dr. Banda Prakash.

DR. BANDA PRAKASH (Telangana): Sir, I rise to support the Insolvency and Bankruptcy Code (Amendment) Bill, 2021. ...(*Interruptions*)... Sir, this is the sixth

Amendment. ...(*Interruptions*)... This is for the pre-packaged insolvency resolution process for MSMEs and corporate debtors ...(*Interruptions*)... Sir, the cases as on date dealt with are 32,813. ...(*Interruptions*)... Sixty per cent of the cases are withdrawn before the admissions. ...(*Interruptions*)... More than 1,742 cases are closed by the resolution plan and the liquidation plan. ...(*Interruptions*)... Sir, 1,684 cases are going on. ...(*Interruptions*)... The aggregate claim is Rs.14,39,910 crores. ...(*Interruptions*)... The resolution process value is Rs.2,53,976 crores. ...(*Interruptions*)... The average realisation has been 40 per cent and in some cases, it is only 36 per cent. ...(*Interruptions*)... However, our Finance Ministry and officers are working very hard. ...(*Interruptions*)... In the Global Innovation Index, India's position in ease of resolving insolvency has improved from 95 in 2015 to 47 in 2020. ...(*Interruptions*)... I congratulate the hon. Finance Minister and the Government and support the Bill. ...(*Interruptions*)... Thank you very much.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, the next speaker is Dr. M. Thambidurai. ...(*Interruptions*)...

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Vice-Chairman, Sir, thank you for giving the opportunity to say a few words on the Bill. ...(*Interruptions*)... I congratulate the Finance Minister and also the Prime Minister for effectively taking steps to save the MSMEs. ...(*Interruptions*)... Sir, the principal objective of the law is to restructure and resolve insolvency of corporate persons, partnership firms and individuals promptly for leveraging the maximum value of assets of such persons. ...(*Interruptions*)... the Covid-19 pandemic has impacted businesses, financial markets and economies all over the world; not only India, throughout the world this has happened. ...(*Interruptions*)... In spite of that, the Government has come forward, the hon. Prime Minister has come forward, to help the MSMEs and so as to see to it that the economy will be viable and also the people will get the employment opportunities. ...(*Interruptions*)... To save the country, the Government has promptly taken the action this time by bringing the Ordinance. ...(*Interruptions*)... Therefore, I am... ...(*Interruptions*)... The benefits of the Bill are informal process offers flexibility, debtor-in-possession, minimum disruption in the business, continuation of the business relations, limited moratorium for pre-packaged period of 120 days, breather from recovery actions, time to plan revival, short and quick process, lower costs, jobs preservation, guidance and oversight of the resolution professional, finality with judicial approval. ...(*Interruptions*)... This Bill has given lot of benefits to the people. ...(*Interruptions*)... Therefore, on behalf of AIADMK, I welcome and also appreciate

the Prime Minister's and the Finance Minister's efforts. ...(*Interruptions*)... Sir, I support this Bill. Thank you.

SHRI JOHN BRITTAS (Kerala): Sir, I stand here to oppose this Bill. This Bill is introduced to destroy the economy of this country. ...(*Interruptions*)... This Government is destroying the democracy of this country. The democratic process of this country is being crippled. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Please come to the subject. ...(*Interruptions*)... You have to speak on the Bill, not on other things. ...(*Interruptions*)...

SHRI JOHN BRITTAS: Sir, not only the economy, the country's democratic process is being crippled. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You are not speaking on the Bill. ...(*Interruptions*)... The next Speaker is Prof. Ram Gopal Yadav, not present. ...(*Interruptions*)... The next Speaker is Shri K. Ravindra Kumar. ...(*Interruptions*)...

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, thank you for giving me this opportunity. ...(*Interruptions*)... This Covid-19 pandemic did not spare any sector or any person; rich to poor, well-established economy to emerging economy, developed countries to developing countries, all felt the brunt of Covid-19 pandemic. The Micro, Small and Medium Enterprises Sector is not an exception. ...(*Interruptions*)... An estimate states that the MSME Sector is a major job-provider sector in the country. ...(*Interruptions*)...

Sir, the Government is taking various steps to enhance the 'Ease of Doing Business' in the country.' In this direction, the Government has taken various steps to attract India as a most desired destination in terms of 'Ease of Doing Business'. ...(*Interruptions*)...

The Insolvency and Bankruptcy Code was enacted in the year 2016. It has been amended in the recent past according to the changing realities of the market as well as aspirations of the economy of the country. Sir, the main aim of this Bill is to protect and preserve the MSME Sector. ...(*Interruptions*)... It prescribes a condition

that the minimum amount that is required as criteria for initiating corporate insolvency resolution process is Rs. 1 crore. ...(*Interruptions*)... Besides this, insolvency resolution process cannot be initiated in respect of defaults arising during the period of one year between 25<sup>th</sup> March, 2020 and 24<sup>th</sup> March, 2021. The current Amendment introduces a new chapter totally dedicated to the Micro, Small and Medium Enterprises. ...(*Interruptions*)... In order to sustain the onslaught of Covid-19 pandemic, a lock down across the country was induced. This Amendment Bill also prescribes punishment or penalty for those who misuse IBC and also fraudulently initiating the resolution process. ...(*Interruptions*)... There are general apprehensions in the minds of the common people. In the pretext of resolution process, the Government is showing more leniency towards the corporate debtor who under this Code getting substantial portion of the amount being set off and the defaulter is allowed to go free. ...(*Interruptions*)... The Government should take all endeavour to mitigate this apprehension in the minds of the people. ...(*Interruptions*)...

I also urge the Government that it should be its earnest endeavour to recollect the maximum amount, i.e., between the range of 90 and 95 per cent under this Code by initiating insolvency resolution process. ...(*Interruptions*)... Sir, I welcome and support the Bill. Thank You, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Sushil Kumar Gupta. He is not present. ...(*Interruptions*)..

DR. AMAR PATNAIK: Sir, I am on a point of order. ...(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): He is on a point of order. ...(*Interruptions*).. Under what rule?

DR. AMAR PATNAIK: It is under Rule 235(2). ...(*Interruptions*)... A Member shall not interrupt any Member ...(*Interruptions*)..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri Vijayasai Reddy. ...(*Interruptions*).. You listen to him. ...(*Interruptions*).. Please. ...(*Interruptions*).. Hon. Members, please allow him. ...(*Interruptions*).. Mr. Reddy, please carry on. ...(*Interruptions*)..

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Mr. Vice-Chairman, Sir, on behalf of my party, the YSR Congress Party and our leader Shri Y.S. Jagan Mohan Reddy Garu, I rise to support this Insolvency and Bankruptcy Code (Amendment) Bill, 2021 reason being that it is cost effective resolution for MSMEs. ...(*Interruptions*).. It provides an efficient and alternative framework for quicker and cost-effective insolvency resolution process that is least disruptive to business and ensures job preservation. ...(*Interruptions*).. It will be a relief for NCLT because it is burdened with cases that can take several months. ...(*Interruptions*).. The tribunal will only have to reject or approve a resolution plan for MSMEs. ...(*Interruptions*).. I have a few suggestions to make to the hon. Finance Minister in this regard. ...(*Interruptions*).. The first suggestion is regarding the clearing of pending dues of MSMEs. ...(*Interruptions*).. The Bill seeks to alleviate the financial troubles of MSMEs even though pending dues amounting to about Rs.22,000 crores are owed by the Central Ministries to MSMEs in the form of delayed payments. ...(*Interruptions*).. The second suggestion is for improving the energy efficiency. ...(*Interruptions*).. It is important to look at the nature of expenditure undertaken by MSMEs. ...(*Interruptions*).. A major portion of MSME expenditure is made on energy consumption, high energy costs can harm their economic survival. To mitigate this, there is a pressing need to assist MSMEs by investing in energy efficiency projects. ...(*Interruptions*).. The Andhra Pradesh Government has been at the forefront in this regard. ...(*Interruptions*).. So far Andhra Pradesh has saved 3,000 mega units of energy worth Rs.2,000 crores. ...(*Interruptions*).. It aims to ramp up energy savings up to 25 per cent of its demand. ...(*Interruptions*).. I hope the Government will take into due consideration the demands made by the Andhra Pradesh Government to provide 5 per cent grants as an interest subvention scheme to help MSMEs to adopt energy efficiency initiatives. ...(*Interruptions*).. Sir, special emphasis must also be placed on promoting women participation in MSME sector. Since women-run MSMEs were the worst hit by the pandemic, schemes must be implemented to ensure their equitable recovery. ...(*Interruptions*).. In this respect, Andhra Pradesh has initiated the YSR Cheyutha Scheme to provide financial support to women entrepreneurs. ...(*Interruptions*).. Sir, so far, Rs.8,000 crores have been given to 24 lakh women under the scheme. ...(*Interruptions*).. Andhra Pradesh has also signed MoUs with companies to provide capital support, market linkages and technical assistance to women-run MSMEs. The Government of India should implement a similar scheme to boost entrepreneurship among women and help them tackle financial constraints. ...(*Interruptions*)... The Andhra Pradesh Government has entered into an agreement with the Small Industries Development Bank of India

for establishment of project management unit to cater to MSMEs by designing schemes for equity support, interest subvention and resolution of stressed MSMEs. ...(*Interruptions*)... My suggestion to the hon. Finance Minister is that the Government of India must also consider setting up such units on a pilot basis to boost the MSME sector. ...(*Interruptions*)...

The Bill also helps in cleaning up the books of the banks, as the resolution leads to closure and clean up the books of the banks. ...(*Interruptions*)... Similarly, there are many Members of this Parliament who are sitting in Parliament after cheating the Indian public sector banks, and they need to be fixed so that the books of the banks are cleaned. ...(*Interruptions*)...

With these suggestions, the YSR Congress Party supports the Bill. Thank you, Sir. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Binoy Visvam, since you have moved the Resolution, I give you time. ...(*Interruptions*)... You have to confine only to the Bill. ...(*Interruptions*)... Only on the Bill, please. ...(*Interruptions*)...

SHRI BINOY VISWAM: Yes, Sir. ...(*Interruptions*)... Sir, I oppose the Bill. ...(*Interruptions*)... This Bill is only for looting the public money. You talk about reforms. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I think, you have nothing to say on the Bill. ...(*Interruptions*)...

**पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव) :** सर, जो अपने आप में डिसऑर्डर कर रहे हैं ...(**व्यवधान**)... हाउस में आने के बाद सबसे पहला रूल 235 एवं 238 है कि कैसे बोला जाए और हाउस में किस प्रकार का आचरण किया जाए, और रूल 258 में मिनिमम यह है कि जो चेयर का ऑर्डर है, उसको सबको मानना चाहिए। बेसिक पार्लियामेंट्री प्रोसीजर की जो courtesy है, उसका इनको पालन करना चाहिए। इसके बाद ये पॉइंट ऑफ ऑर्डर ले सकते हैं।

SHRIMATI NIRMALA SITHARAMAN: Mr. Vice-Chairman, Sir, I thank each and every Member who, in spite of all the disturbances, contributed to this debate. Some of them have raised very particular questions which I would honestly want to reply.



...(*Interruptions*)... However, I am very grateful to hon. Minister, Shri Bhupender Yadav, who raised the thought that parliamentary courtesies are very important. You may have disagreement, you may protest. ...(*Interruptions*).. However, as much, the hon. Member, Shri Patnaik, also raised. To disrupt a Member and to surround in a threatening fashion is all unacceptable. ...(*Interruptions*)... Even now, I request some of the Opposition Members to participate in the debate rather than protest. ...(*Interruptions*)... But, Sir, it is absolutely strange that the people who have been individually contributing to the disturbance, when their turn comes, they want to stand up and ask the House to be quiet so that they can speak. ...(*Interruptions*)... How selfish can this be! Above all, as it is, when Members are disrupted in Question Hour or Zero Hour, sometimes, even papers are hurled at the Chair. ...(*Interruptions*)... Now, they are violently coming towards Members and Ministers and not allowing them to speak; it is absolutely condemnable. ...(*Interruptions*)... I want the Members to support in condemning this violence, in condemning this disruption. ...(*Interruptions*)...

Now, Sir, I want to express my thanks to Amar Patnaikji, Banda Prakashji, Thambidurajji, Ravindra Kumarji and Vijayasai Reddyji for contributing to the debate and for supporting this Bill. However, when a Member came to speak about it, instead of speaking on the Bill -- I do not want to name him -- he spoke everything else and did not for a minute condemn the violent protest in the Well of the House.

Sir, I thank the Members. I want to assure some of them about the concerns voiced as regards vacancies in the NCLT, vacancies in many Benches. It is the right point taken. I will ensure we are also working to fill the vacancies in the Benches. ....(*Interruptions*)... So, I do not want you to worry about vacancies and causing any further delay. I just want to inform the hon. Members that the number of Benches has increased from 10 to 15 during 2018 and 2019. The number of Members has been increased in a phased manner. Sir, twenty-eight Members were appointed in 2019 bringing the total number of Members to 52. After merging office of some of the Members, presently, 29 Members are in position. ....(*Interruptions*)... So, we shall be making sure that the appointment of the President, NCLT, is also to be done in consultation with the Chief Justice of India and, therefore, we are giving importance to that. ....(*Interruptions*)... Also, till all the regular posts are filled up, approval has been granted for engaging a total of 725 posts at various levels and Law Research Associates with a norm of three LRA per court of two Members, a total of 93 LRAs for 62 Members on contractual basis. Even that is going on, Sir. One thing I want to

inform the Member, Dr. Amar Patnaik that the pre-pack process can be initiated only with the consent of not less than 66 per cent in value of unrelated financial creditors and consent of special majority of shareholders. ....(*Interruptions*)... Pre-pack is available only to those CDs eligible to submit a resolution plan under Section 29A. Also, civil and criminal liability is attached to any act of wilful misinformation or omission of information. Insolvency professional is tasked with clear duty to report mismanagement on fraudulent practices. Sir, I also want to clarify, there was a concern expressed about haircuts. ....(*Interruptions*)... Out of 1349 liquidation cases, more than 74 per cent of the cases ending into liquidation are erstwhile BIFR cases or defunct company-related cases. Going by the experience, the value realised in the resolution cases is around 180 per cent of the liquidation value. Therefore, this is higher than the higher rate of recovery through recovery loss and in comparison with RDB Act... ....(*Interruptions*)... So, Sir, in fact I will assure those Members, who spoke, that on 25 different categories or issues, we have compared the CIRP with the pre-package process. We find that the pre-package is flexible, cost effective, time bound and, therefore, very suitable for the MSMEs. So, on this count I seek the support of the Members in passing this Bill. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Shri Shaktisinh Gohil has moved the Resolution. Now, the question is:

“That this House disapproves the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) promulgated by the President of India on 4<sup>th</sup> April, 2021.”

*The motion was negatived.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): I shall now put the motion moved by Shrimati Nirmala Sitharaman to vote. The question is:

That the Bill further to amend the Insolvency and Bankruptcy Code, 2016, as passed by Lok Sabha, be taken into consideration.

*The motion was adopted.*

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): We shall, now, take up Clause-by-Clause consideration of the Bill. ....(*Interruptions*)...

*Clauses 2 to 18 were added to the Bill.*

SHRI ELAMARAM KAREEM (Kerala): Sir, I want division. ...(*Interruptions*)...

SHRI DEREK O'BRIEN (West Bengal): Sir, he is asking for something. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You go from here. ...(*Interruptions*)...You go from here. ...(*Interruptions*)...Mr. Kareem, you have missed the time. ...(*Interruptions*)...You have not demanded at appropriate time. ...(*Interruptions*)...Okay. ...(*Interruptions*)...

SOME HON. MEMBERS: No, no. ...(*Interruptions*)...

SHRI ELAMARAM KAREEM: Sir, I want division. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Let the House be in order. ...(*Interruptions*)... You have to take your seats. ...(*Interruptions*)... You are not asking; he is asking. ...(*Interruptions*)... You have to take your seats. ...(*Interruptions*)...

SHRI DEREK O'BRIEN: Sir, he is asking for division. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Is he asking? Or, are you asking? ...(*Interruptions*)...Take your seats. ...(*Interruptions*)...You want division on which clause? ...(*Interruptions*)...On which clause? ...(*Interruptions*)...Mr. Kareem, you make it clear on which clause you want division. ...(*Interruptions*)...We shall, now, take up Clause 1, the Enacting Formula and the Title. ...(*Interruptions*)...

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

That the Bill be passed.

*The question was put and the motion was adopted.*

SHRI ELAMARAM KAREEM: Sir, I want division. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): If you continue to disrupt the proceedings of the House in this manner, I will have to name you. ...(*Interruptions*)...You go to your seats. ...(*Interruptions*)... You will get everything if you go to your seats. ...(*Interruptions*)...We cannot run the House like this. ...(*Interruptions*)... We have other Business on the Agenda. ...(*Interruptions*)... You go to your seats. ...(*Interruptions*)...Please go to your seats. ...(*Interruptions*)...If you want proper discussion, two more important Bills are coming. ...(*Interruptions*)...These are important for your States and for your Constituencies. ...(*Interruptions*)... So, please go to your seats, participate in the discussion and raise whatever is important and whatever demands you have. ...(*Interruptions*)...

The House is adjourned to meet tomorrow at 11.00 a.m.

*The House then adjourned at thirty-nine minutes past two of the clock till eleven of the clock on Wednesday the 4<sup>th</sup> August, 2021.*

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